

**DEMAND No. 131—CAPITAL OUTLAY OF
THE MINISTRY OF HOME AFFAIRS**

"That a sum not exceeding Rs. 67,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

**MINISTRY OF WORKS, HOUSING AND
REHABILITATION**

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 101 to 105 and 144 to 146 relating to the Ministry of Works, Housing and Rehabilitation for which 4 hours have been allotted. Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

**DEMAND No. 101—MINISTRY OF WORKS,
HOUSING AND REHABILITATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 82,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Works, Housing and Rehabilitation'."

DEMAND No. 102—PUBLIC WORKS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 31,62,96,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Public Works'."

**DEMAND No. 103—STATIONERY AND
PRINTING**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,93,02,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Stationery and Printing'."

**DEMAND No. 104—EXPENDITURE ON
DISPLACED PERSONS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,69,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Expenditure on displaced persons'."

**DEMAND No. 105—OTHER REVENUE EX-
PENDITURE OF THE MINISTRY OF
WORKS, HOUSING AND REHABILITATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 71,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Rehabilitation'."

**DEMAND No. 144—CAPITAL OUTLAY ON
PUBLIC WORKS**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,27,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay on Public Works'."

**DEMAND No. 145—DELHI CAPITAL
OUTLAY**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 7,22,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Delhi Capital Outlay'."

**DEMAND No. 146—OTHER CAPITAL
OUTLAY OF THE MINISTRY OF WORKS,
HOUSING AND REHABILITATION**

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 8,32,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation'."

Mr. Speaker: Dr. Ranen Sen.

An Hon. Member: He is here again.

Mr. Speaker: He is back just in time.

Dr. Ranen Sen: It is a different demand for grants.

Mr. Speaker, Sir, this Ministry is in charge of three important departments: Works, Housing and Rehabilitation. I would take up first the question of Rehabilitation. The papers given to us begin by saying that the work of rehabilitation of the refugees from West Pakistan is complete and in the case of East Pakistan refugees, only some residuary problems remain. This is a very unfortunate statement emanating from the Government of India. In fact, we should examine the nature and the volume of the residuary problems. I have no time to go into details of the problems, but I would

simply indicate a few points in order to show the enormity of the so-called residuary problems.

Firstly, there is the question of 8000 families squatting in private houses who are covered by the competent authorities. In that case, they have to pay compensation and consideration to the extent of, on an average, Rs. 3,000, whereas the benefit that they will get would be to the tune of Rs. 2,400, on an average, which means quite a large number of them will not be able to pay the compensation and will have to quit.

Secondly, there are nearly 8,000 families, squatters, who are occupying empty huts or something like that. Their number is 8000. These figures have come out in the recent debate in the West Bengal Legislative Assembly. There is no provision to rehabilitate them in any way.

Thirdly, there are a large number of refugees, nearly 1000 families, who are residing on the streets and pavements of cities and towns of West Bengal. They are a serious problem for the whole State of West Bengal. The Government of India refuses to give any rehabilitation to them, even to send them to Dandakaranaya for which they are prepared. There are thousands of grown-up inmates of the PL camps. There is no provision for the rehabilitation of these grown-up inmates.

Then, as you know, there are 147 squatters' colonies. Out of them, according to the Government of India, according to this Ministry, 133 colonies have been regularised, but that too only partially. Land has not been given to all the refugees there also. There also is the question of paying compensation by those people living in the squatters' colonies. If these things were done earlier, the result would have been that the amount of compensation would have been less and most of the refugees would have been able to pay this compensation. Because the Government of India did

not pay the necessary sum in time, did not pay attention to these things, this compensation amount accrued so much so that today the refugees are not in a position to pay the compensation and get the benefit. That this money was not sanctioned in time was also referred to by my hon. friend Shrimati Renuka Ray last year in the course of the debate. She was Minister for Refugee Rehabilitation in West Bengal. Last year she said that Refugee Rehabilitation in West Bengal Government in time and so, as a result of this, thousands and thousands of families are suffering due to the negligence, lack of foresight and the lack of sympathy on the part of the Government of India.

We have also seen the refugee township schemes. The schemes are made, but they are ultimately abandoned. The agricultural settlement schemes, like, Herobhanga and Kellegehai also ultimately flopped. Then, the Rehabilitation Industries Corporation report that we have got says about Bon Hooghly and Bihala schemes. I come from West Bengal. I had been a Member of the West Bengal Legislative Assembly for ten years. I know what is happening there. In fact, it is for the Government to admit that it is not making any headway at all. The position in a nutshell is this. In the case of thousands of people who had entered into *bainanama* agreement, entered into contracts with landlords, those *bainanama* contracts lapsed. Some people got land purchase loans but did not get house building loans! Such is the sorry state of affairs today in West Bengal as a result of which not only the refugees are suffering but also the whole State of West Bengal is suffering. We are responsible for this. We do not want to be uncharitable to the hon. Minister. But I say, there was lack of sympathy, lack of foresight, lack of proper management in the whole department during the last few years. As a result of that, ultimately a few years back there was a veritable war between the hon. Minister, Mr.

Khanna and the West Bengal Government which was reflected in a special debate that took place in the West Bengal Legislative Assembly. Each one wanted to apportion the blame to the other.

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): I was not there; you were there.

Dr. Banen Sen: You were not there, but you sent chits, memoranda, etc. to all the Members of the West Bengal Legislative Assembly. But I do not hold any brief for anybody. I say, this is the state of affairs that is still continuing in West Bengal and you cannot call it as a residuary problem. This is my point. This is my only point. I do not want to blame anybody. But there has been lack of sympathy, lack of foresight and reasoning and I am sure it will be borne out by one of the former Ministers of the West Bengal Government who was the Refugee Rehabilitation Minister. I know it that she will bear me out, because she was also there, when I was a Member. Therefore, I say that it should not be treated as a residuary problem.

The second point that I want to make is about the Dandakaranya project. The whole project was started with fanfare. About one and a half years back or two years back, the camps were closed, and pressure was brought to bear upon the inmates of the camps to go to Dandakaranya when the whole programme itself was not set and when the scheme was also only in the offing. Then, what happened? Everybody knew what happened inside the Dandakaranya Authority, in those days; there were quarrels, squabbles, and factions, and the whole thing was a hot-bed of corruption and inefficiency also. Instead of doing heart-searching, the refugees were blamed and the Communist Party was blamed. The leftists in West Bengal were blamed.

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): Rightly.

Dr. Ranen Sen: Quite wrongly.

Later on, it has been found, and it is quite evident now, that those refugees, those ex-inmates of the camps are prepared to go. Why? It is because the whole administration has been changed, and there has been a reorganisation of the whole thing, and an able and efficient gentleman has been put in charge of the whole thing as chairman. Even then, when the refugees were ready in West Bengal,—it has been the statement of the Chief Minister of West Bengal that there were 1500 refugees who were prepared to go—because the arrangement had not been made properly, they had to be kept outside. Even their annual reports have admitted, and our Ministers also have admitted that people have had to be taken to the work-site camps and kept there for months together. This is a very sorry state of affairs.

Then, from the reports that we have got, we learn that only 102 villages have been set up, and these villages are far-flung, and they are situated at distances of fifty or a hundred miles from each other. Can any society, any social life and any community life develop with a village here and a village there fifty or hundred miles apart?

Shri P. S. Naskar: That is not so.

Dr. Ranen Sen: The land is poor; that is also admitted. And the amount of land given is about seven acres or so. The loans given should increase, and the amount of land given to the refugees also should increase. Even today, the report says that the water supply is not proper and is not adequate. With regard to the hospitals, the report says that the hospital arrangement has not been adequately made.

With regard to the schools also, what is the position? The number of

middle schools is 3, and the number of adult schools is 22. I do not want to go into these figures.

Shri Mehr Chand Khanna: What about primary schools?

Dr. Ranen Sen: So, the number of schools should certainly increase. But apart from that there is also this question as to what the medium of instruction should be. You are sending East Bengal refugees there. So, Bengali should be the medium of instruction. If the refugee question is Shri Mehr Chand Khanna's first love, then he should also realise that there should be a proper social life, and there should be a proper integration of these families who go there, so that they also feel that there is a new sort of society which they have to build up. There should be educational facilities, hospital facilities and so on.

Therefore, I say, in all humility, that there are still many things to be done in regard to the Dandakaranya project. I hope that our Minister here will tackle the whole thing very sympathetically and create such a situation and such a climate there which will make more and more refugees go there.

In this respect I want to pin-point particularly the question of the Seal-dah refugees. One thousand families are there. It is said that once, about four or five years back, they deserted certain camps in West Bengal or outside West Bengal. It is also admitted in the reports, for example, in the Report of the Estimates Committee for 1958-59, that the refugees were sent there without any proper arrangement being made; they were kept there for years together in the camps, as a result of which they deserted. Therefore, this is a matter which the hon. Minister should take special note of.

Then, I come to the question of the poor condition of housing. Since the time at my disposal is very short,

I have just to touch certain points. It is known and it is admitted on all hands, and also from the National Sample Survey of 1954 and 1957, we know, that there is a shortage of five million homes in the urban sector in India and 28 million houses in the rural sector. In this respect, I must say that the performance has been very poor. If we look into the figures, we see that firstly, during the last ten or twelve years, I think, since 1952 when this subsidised industrial housing scheme and other things were started, the targets have been set low, and even now, in the third year of the Third Five Year Plan, we have not been able to reach up to the target. In the First Five Year Plan, 63 per cent only of the money allotted was spent, and in the Second Five Year Plan, 84 per cent of the money was spent. Even the amount of money that is allotted has not been spent. This is the unfortunate part of the whole thing.

15.35 hrs.

[SHRI THIRUMALA RAO in the Chair]

Then, there is the slum clearance and improvement scheme. I come from Calcutta, and all the people who come from West Bengal will bear me out when I say that nearly six to seven lakhs of people live in the slums in the city of Calcutta. Calcutta has become the hot-bed of insanitary conditions, as a result of the *bustis* or slums mostly. The Slum Clearance Act is there in West Bengal, and as a result of that, certain slums are cleared, not improved but cleared; that is, the people are evicted completely, and the houses are broken. For the new houses that are being set up, the new tenement buildings, the rents are abnormally high, too high for these people. At best, these slum people can pay only about Rs. 10 to 15. The Deputy Minister himself knows that they are proprietors of a number of slums in Calcutta. From a room built under the slum clearance scheme, one has to pay a rent of Rs. 31 per month. If my hon. friend wants, he can go and

visit the CIT buildings in the Manek-tala area. I myself have seen it. How can a worker with a small family who draws Rs. 80 to 100 a month pay Rs. 20 or 30 as rent? It is commonsense to see that he cannot afford it. This is the position in regard to the subsidised industrial housing scheme. Then, take the question of the low income group housing. That is still worse. If you consider the middle income housing, that is the worst of all. I am not dealing with the question of village housing. Practically nothing has been done in regard to that at all so far. So, I need not deal with that question. Such is the condition of housing in all parts of India.

Compared to this year, it seems that last year's revised estimates were better; last year's revised estimates, that is, for 1962-63 for subsidised industrial housing scheme were Rs. 578.27 lakhs; this year, the figures would come to Rs. 268.30 lakhs, which is less than half of the previous year's estimates. So, in these appalling conditions, the situation in regard to housing will become worse still. But, I find from the report that nine buildings are being built, huge palatial buildings are being built in Delhi at a cost of nearly Rs. 9 crores. Where is the need for palatial buildings? Half this amount would suffice for nine big buildings, but not such palatial buildings, and a certain amount of economy can be effected thereby and the money saved thereby can be diverted to the subsidised industrial housing scheme. It may be a matter of lough for our Minister, but it is not a matter of lough for the people who live on the pavements of Delhi.

The third point that I want to stress is with regard to certain employees. I am sorry to say that I have only to touch these points very briefly, because my time is short. Certain offices are being shifted from Delhi, about 19 offices; out of them, 14 offices are partly being transferred or shifted. As a result of that, more than 1000 people are involved, and they will be uprooted by being shifted outside. Further, Government will not save

[Dr. Ranen Sen]

any money out of this. These offices will be located somewhere else. Certain departments are being transferred, not the whole office. Therefore, I would request the Minister to look into the case of these 1,000 people who are being, so to say, uprooted.

Shri Mehr Chand Khanna: If I do not build those buildings, more will have to go.

Dr. Ranen Sen: I say, build huge buildings, but not palatial buildings, not those decorated buildings.

Mr. Chairman: The hon. Member must conclude now.

Dr. Ranen Sen: According to the recommendations of the Second Pay Commission, work-charged staff of the CPWD have been put on par with regular staff in all matters except leave and holiday. But even now, they are not getting those benefits. In some of the divisions like the Electrical Division, No. 6 of CHS, cards had been issued as late as March 1963. But deductions of contributions had started since January 1963.

I have made these points about refugee rehabilitation, about the poor employees and other matters. I hope the hon. Minister will give consideration to these points.

Mr. Chairman: Shri Shiv Charan Gupta. Ten minutes each.

Dr. Ranen Sen: I was to have 20 minutes.

Mr. Chairman: He. Not for you. Leaders of parties are allowed that.

Shri A. C. Guha: It should be at least 15 minutes.

Shri A. P. Jain: Yes.

Mr. Chairman: The time allotted is 4 hours. Both the Ministers have to take part.

Shri A. P. Jain: Let one of them only take part.

Mr. Chairman: I do not know how they are going to adjust between themselves. How long would the Ministers like to take?

Shri Mehr Chand Khanna: The time allotted was 4 hours. We started at 3.23 p.m. So it will be carried over to day after tomorrow. I will reply to the debate day after tomorrow. I would take between 45 minutes and one hour.

Mr. Chairman: Between the two Ministers they would take one hour.

Shri Mehr Chand Khanna: Very well.

Shri Shiv Charan Gupta (Delhi Sadar): I rise to support the Demands for Grants of the Ministry of Works, Housing and Rehabilitation.

श्री कलूबाय (देवास) : हिन्दी में बोलिये ।

Mr. Chairman: The hon. Member may be left his own choice.

Shri Shiv Charan Gupta: I welcome the move of the Ministry to transfer offices from Delhi. They have already transferred some offices and have made available about 1.58 lakh square feet of office accommodation for other important offices. This action of the Ministry deserves particular mention because this matter has been under consideration of Government for the last many years. It is only now that the Ministry have taken a bold and courageous stand; this has resulted in easing the office accommodation problem in Delhi; this has also eased to some extent the residential accommodation problem.

This Ministry is charged with the responsibility for land acquisition and development. The purpose of this scheme—which the Government has proposed to enforce in the whole country, and there is particular mention of this work in the Third Plan—is to check speculative tendencies in land prices, stabilise land prices,

rationalise urban development and promote self-sufficient composite colonies. But I regret to point out that while the Ministry has been charged with this particular job, the Ministry of Health continues to deal with the town planning part of it. I cannot understand by any stretch of imagination how the town planning part should be handled by the Health Ministry and the other part—land development—should be entrusted to this Ministry because, in my view, this is likely to create confusion and the work of Government is likely to be impeded and the objects set out in the Third Plan likely to be frustrated.

If we look at the housing problem facing the country at present, what do we see? It has been said that because of emergency, the allocations to this Ministry have been reduced. I do not dispute the fact that in a national emergency there are other important matters which should first be attended by the Government. At same time I feel that Government should not create a psychology in the country or an impression in the country that for all the housing needs of the country, Government will make necessary arrangements. If we look at the figure of 1961-62, it will be observed that only about 39,972 units had been constructed under the various schemes which the Ministry introduced, that is, subsidised industrial housing, slum clearance, low-income group housing, middle income group housing, village housing and plantation labour housing. Government spent about Rs. 24 crores on this work. But in relation to the general requirements of the country, it will be observed that 40,000 units are hardly sufficient to meet the increasing housing demand in the country.

In this connection, I want to mention one more fact. Due to industrialisation, urbanisation is taking place. Unless our scheme is reoriented, it is not possible to check haphazard growth of these new towns. It is

likely to result in slums and create other problems. Therefore, it is desirable that something is done in this regard and some definite policy evolved keeping in view the financial limitations the country is facing at present.

As far as Delhi is concerned, the requirement of central government employees is about 1,03,991 units. Against that, so far 35,220 units have been constructed. There is a backlog of about 68,901 units. As against that, in 1962-63, the Ministry has constructed 4,192 units. So it will be seen that so far as the central government employees' requirements are concerned, there is no possibility of meeting them in the immediate future. This is adding to our problems here.

Again, in 1960-61, it was estimated that in Delhi there was a backlog of housing requirements of about 1 lakh units. It was estimated that every year we would need about 20,000 units. So now there is a backlog of 1,40,000 units. Against this, I wonder if any substantial progress has been made.

You will be surprised to see that though slum clearance was envisaged in 1937, so far only 6,019 units have been constructed under this scheme. We took up the Jhuggi-Jhopri scheme; under this only 3,316 units have been allotted upto 28-2-63 against a requirement of 50,000 units. So there is such a great backlog that unless something is definitely done about it, we will be in a very bad position. The conditions in Delhi will become worse.

There have been complaints of unauthorised construction in Delhi, and a lot of problems have been attributed to it, and that rightly too, but if we want to check unauthorised constructions, we have to find an answer to the various requirements of the people, because, when there is an influx of population in Delhi every year and we are not in a position to provide 20,000 housing units that are required for them, how do we ex-

[Shri Shiv Charan Gupta]

pect that people will remain in the open in the sun and expose their families to all sorts of vicissitudes of nature. Therefore, in the circumstances, it is desirable that we do something.

The present position in Delhi is that no plot has been transferred to the people so far. No houses have been built for the low income group people and given on rent excepting under the slum dwellers and industrial workers' housing scheme.

If we look at the rent in the Capital, we find that in Darya Ganj, which is not supposed to be a very highly developed locality as compared to Jor Bagh or Golf Links, the rent of a four room flat is Rs. 400 per month. On page 2 of the Report, the Ministry itself has said:

"Office accommodation cannot easily be had for hire and when available the rent is high—about Rs. 100 per month for 100 sq. ft. or Rs. 12 per annum per sq. ft.—while the cost of construction per square foot of usable office space in multistoreyed buildings is about Rs. 45. The construction cost is thus even less than four years' rent."

From this we can understand what the conditions in Delhi are. Unless the various agencies, the Government of India, the Delhi Development Authority, the Delhi Administration and the Corporation, which are now working separately, are merged into one organisation, which may be called the Housing Corporation, and given adequate powers to acquire land, financial assistance from the Government or LIC, powers to raise loans from the market etc., to develop lands and allot them to needy persons, to construct houses, to assess requirements of building materials and to plan procurement, to assess requirements of sanitary fittings and pipes etc., for development and make arrangements

to procure them, I do not think the housing problem of Delhi will be solved.

I support the Demands, and I request the Government to consider this problem. If Government wants that there should be planned development of Delhi, that the plan over which they have spent Rs. 1 crore should succeed in Delhi, than some definite move should be made to solve this problem. Otherwise, all the plans will be frustrated.

Thank you.

Mr. Chairman: According to intimation since received from Members, there are four cut motions desired to be moved to Demands for Grants relating to the Ministry of Works, Housing and Rehabilitation, which may please be moved.

Dr. Ranen Sen: I beg to move:

(i) "That the Demand under the head Public Works be reduced by Rs. 100."

[In respect of the work-charged staff of the Central Public Works Department failure to (a) maintain service rolls in the Divisional offices, (b) give preference to retrenched malis for appointment in the horticultural Directorate, (c) refix the pay of wiremen, linemen, etc. with effect from 1-1-1947, (d) appoint Departmental promotion Committee for Air Conditioning Divisions in Delhi, (e) re-confirm w.e.f. 1-4-1958 those already confirmed in 1946 and 1953, (f), supply expeditiously C.H.S. cards in Electrical Division No. VI, (g) supply W.C.P.F. Pass Books to Delhi State Division No. III, (h) allot quarters from the general pool, (i) confirm staff transferred to the regular establishment, (j) rectify the service rolls, and (k) maintain proper accounts of the W.C.P. Funds and G.P. Funds. (2)]

(ii) "That the Demand under the head Stationery and Printing be reduced by Rs. 100."

[In respect of the staff of the Government of India Press, New Delhi need for (a) allotment of quarters in the Minto Road Area, (b) allotment of quarters from the Press pool instead of general pool to the Photo Litho Wing staff, (c) removal of anomalies in the scales of pay of compositors, proof pressmen, impositors and distributors, (d) revision of scale of pay of offset machine operators, (e) restoration of the old working hours of Photo Litho Wing, (f) avenue of promotion of proof pressmen, (g) change of designation of mono caser attendants and (h) appointment of Expert Committee to remove the anomalies in the scales of pay (3)].

(iii) "That the Demand under the head Expenditure on displaced persons be reduced to Re. 1."

[(i) Failure to settle East Bengal refugees living in West Bengal, and (ii) failure of the Dandakaranya Project. (4)].

(iv) "That the Demand under the head Other Capital Outlay of the Ministry of Works, Housing and Rehabilitation be reduced to Re. 1."

[Failure of the Housing Schemes (6)]

These cut motions are now before the House.

Shri A. P. Jain.

Shri A. C. Guha: I would humbly request you to extend the time. Ten minutes would be quite inadequate for any Member to deal with it.

Mr. Chairman: We may find there are not so many speakers.

श्री कृष्णबाय : श्रीमान् दस मिनट का टाइम कम है। पन्द्रह मिनट दिये जायें।

Shri Harish Chandra Mathur (Jalore): Let there be fewer speeches, but it should not be curtailed.

Mr. Chairman: That has been observed in almost all the Ministries. The point is this, this rule has been observed on almost all the debates on these Budget Grants.

Shri Harish Chandra Mathur: No. The House is not prepared to consider such a thing. You can take the view of the House. If it is very long, you can cut down the speech.

Mr. Chairman: If the House wants to sit for a longer time than allotted, it can be allowed.

Shri Harish Chandra Mathur: Whatever it is, you cannot cut down the time.

Mr. Chairman: It is not in my power to meddle with the time-table schedule of this whole discussion. I cannot ask the House to sit till 8 O'Clock in the night. It is not my purpose here. Let there be a little resilience. Let there not be repetition of arguments, because a number of people from the same State are speaking where the problems are acute. It is for Members to adjust themselves. I cannot tell a Member that he is repeating.

Shri Tyagi: In the old Central Assembly, where you had enough experience, there was a rule that arguments were never allowed to be repeated, with the result that people could not make long speeches. I think that might be enforced in our House.

Mr. Chairman: It becomes a matter of opinion whether a gentleman is repeating his arguments or not. It must be left to the hon. Members. Points covered by other Members may not be repeated again by Members. There must be a sort of understanding.

Shri Harish Chandra Mathur: Repetition has its value. It means that

[Shri Harish Chandra Mathur]

the particular point has the support of so many Members.

Mr. Chairman: Repetition can be allowed if it does not become stale.

Shri A. P. Jain: I will preface my remarks by a story from Hemmingway. There was a tramp in one of the cities of North America, Washington, who had no house, and who used to live in streets. Winter there is very severe. In the summer he used to sleep on the pavement, just as hundreds of thousands of people here do in this metropolis of Delhi, but before the winter, that is about the Fall, he used to commit a crime and go to jail, so that he might enjoy the comforts and the warmth of the jail during the winter.

Shri Harish Chandra Mathur: Do not preach that here.

Shri A. P. Jain: In one particular year, when the Fall came, he first went to a restaurant. His clothes had holes, they were torn. He covered them with the napkin, so that the bearer might not detect them, ate a good meal, and afterwards when the bill came, he said he had no money and asked them to call the police. The restaurant man thought that it would be better to give him a thrashing, and he gave him a good thrashing instead of calling the police.

Shri Tyagi: Bad luck!

Shri A. P. Jain: He was thrown out. He moved forward a little. There was a lady who was going with an umbrella. This man snatched the umbrella, but that lady said: Sorry, Sir, I took it by mistake.

He proceeded further. He took a big stone and hit it against a window pane. Some people saw it and ran after him. Now, there was a man who was trying to catch a bus. They thought that he had thrown the stone, and instead of this man, they caught the other man.

He became disappointed. All his three attempts had failed. There was prayer going on in the Church. He stood outside and said: "Oh God, I have committed three crimes to find a shelter during the winter. Thou has not given me. Now I pray you to give me, I am standing before the Church." Then, a police man came there. He said: "This man is drunk and is creating a nuisance on the road." He caught him and he went to jail.

Shri A. C. Guha: God at last intervened in his favour!

Shri A. P. Jain: My hon. friend the Minister has done one good thing. Of all the buildings that he has made in the metropolitan city of Delhi, the Delhi Jail is the best. I wonder why a certain industrialist gave the sadistic pleasure to the cameraman of the Blitz by being photographed in the Irwin Hospital rather than enjoying the comforts of the jail. The hon. Minister has failed to provide houses to tramps of Delhi, but he is an expert at building jails. He must build a few jails so that the houseless tramps of Delhi may not have to sleep on the roadside during the cold winters.

I had the honour of having the hon. Minister as my Adviser when we were both working in the Ministry of Relief and Rehabilitation.

Mr. Chairman: The Hon. Member is getting reminiscent.

Shri A. P. Jain: Yes, Sir. I remember those days when he would very earnestly and sincerely come to me and say: reduce the cost of the land to the refugee; we want a system of no-profit, no-loss. It was due to his efforts that we could sell land in this beautiful city of Delhi at the rate of Rs. 10 per square yard.

The other day when the hon. Minister was answering certain questions, I rubbed my eyes. I wonder whether it is the same Mehr Chand Khanna

who used to advise me.... (An Hon. Member: No, someone else). In reply to a question about the land prices, he said that some plots had been sold recently in the Diplomatic Enclave and in Jor Bagh and I put a supplementary: is it not a fact that the prices charged for these plots are unconscionably high and the Government have made excessive profits? No, he said, that was the market price. What was the price? On the 19th February, 1963 and not in 2063, 22 plots were sold in the Diplomatic Enclave having a total area of 5800 sq. yards at an average price of Rs. 400 per square yard. The highest was Rs. 600 and the lowest Rs. 200 per sq. yard. On the 21st February, 21 plots were sold in Jor Bagh, the highest price being Rs. 325 and the lowest price, being Rs. 164 per sq. yard. The hon. Minister thinks that there is no profiteering in this. What is the definition of profiteering? How much is the input and what did you get for it? He knows it; I know it. The price of land including the development cost comes to Rs. 10 or Rs. 12 per sq. yard in the Diplomatic Enclave and Jor Bagh. About ten years ago developed plots in Jor Bagh were sold at Rs. 20-25 per sq. yard. He thinks today that Rs. 300 is not an excessive price. That is surprising to me.

16 hrs.

The point is: why is this rise in price of land and high rentals in the town of Delhi? I say that the responsibility is squarely that of the Government, 8 or 9 years ago 54,000 acres of land.....

Shri Mehr Chand Khanna: 34,000.

Shri A. P. Jain: No. 54,000 acres of land; please check it up. They were frozen under section 4 of the Land Acquisition Act. The Minister would say that a notification under section 4 of the said Act does not forbid the owner from transferring the land. That is the legal position. What is the actual position? As soon you issue a notification, you get a right to acquire

that land on the prices prevailing on the day when the notification was issued. Am I a fool to buy that land and then give it to you at the rate which prevailed in 1951?

16.05 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The Minister knows that still he is paying Rs. 2 per square yard for acquiring the land in a popular locality like Lajpatnagar where land prices would now be about Rs. 50 or Rs. 100 per sq. yard. 54,000 acres mean 80 or 90 sq. miles. That is enough land to inhabit another town of the size of Delhi. Because the Government have frozen the land but have not developed the plots or sold those plots to the people, there is the difficulty. Since the 23rd of March 1961 when Government announced its policy of developing plots and selling them to the people, no plots have been sold except these 43. Government has created absolute paucity of land. My hon. friend who preceded me, Shri Shiv Charan Gupta said that Delhi needs 20,000 houses per year. The population of Delhi is increasing at the rate of a lakh per year which means 20-25 thousand more houses per year. Replying to a question about the proportion of unfulfilled demand of housing for Government servants, the Minister had said that it would be about 60-70 per cent. One can easily find a grave in Delhi but not a living house. I would not have spoken so frankly or so hard but for the fact that the housing policy of the Government in Delhi is completely wrong; it is the Government which is responsible for creating an artificial scarcity. Some figures of men arrested under the D.I.R. were given by the Home Minister this morning; I am sure that it does not apply to the excessive profiteering by the Government departments. Why do you add to the difficulties of the people. An average middle-class or higher middle-class man cannot afford to build a house in Delhi; the land prices have gone unconscionably high. That is due to the

[Shri A. P. Jain].

wrong policy of the Government. The Minister should take it up to the Cabinet. I know he alone cannot handle it. It is the Ministry of Home Affairs which is intimately connected with this matter. Unfortunately some of the answers which I got from the Home Minister were lacking in foresight and liberality which is generally part of his character. He did not feel as if his Ministry and the Ministry of Works, Housing and Supply were responsible for this scarcity. He says there is a master-plan and before it is implemented, certain other State Governments were to be consulted: U.P. and Punjab; therefore there is delay. There are four primary necessities of a human being: sex, food, cloth and housing.

Shri Tyagi: Talk about every one of them.

Shri A. P. Jain: Sex is not the function of the House..... (Interruptions.)

Shri Mehr Chand Khanna: On the first matter, I was never your adviser.

Shri Tyagi: The Minister is not in charge of it, I believe.

Shri A. P. Jain: Housing has generally precedence over clothing. You find large numbers of primitive people who remain naked, but dig holes to save themselves from the inclemencies of weather. Such is the importance of housing. He is depriving, through a wrong policy, the people of Delhi and the people of India, of a prime necessity. I hope he will think about it and revise his policy.

Mr. Deputy-Speaker: Shri Yashpal Singh. Only four hours is the time allotted for these Demands. I would appeal to hon. Members to impose a self-restriction on themselves. Ten minutes each.

श्री कछवाय : पंद्रह मिनट दिये जायें ।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, हम लोग ७८ करोड़ रुपये सालाना खर्च करते हैं। इस रुपये को बचा कर भ्रगर गरीब लोगों की झोंपड़ियों के लिये लगाया जाये, तो हम पांच हजार झोंपड़ी-झुग्गी वालों को रोजाना बसा सकते हैं। तीन करोड़ रुपये हम स्टाफ पर खर्च करते हैं और लगभग १८० लाख रुपये सालाना हम रिपेयरिंग पर खर्च करते हैं। हम देखते हैं कि मकानात गन्दे और कमजोर बनाये जाते हैं। हम अपनी आँखों से देखते हैं कि मकानात धाज बनते हैं और एक महीने बाद कमजोर होने और गिरने शुरू हो जाते हैं। भ्रगर ये १८० लाख रुपये बचा कर झोंपड़ी-झुग्गी वालों के लिये लगाये जायें, तो पांच हजार धादमियों को हम रोजाना बसा सकते हैं। १९५८ में हमारे यशस्वी मंत्री जी ने झोंपड़ी-झुग्गी वालों से यह वादा किया था कि जहाँ पर जिसकी झोंपड़ी-झुग्गी है, उसको एक हजार रुपया दिया जायगा, ५०० रुपये खोन दिया जायगा और ५०० रुपये सवसिडी दी जायगी, और किसी को हटाया नहीं जायगा। लेकिन धाज यह हालत है कि उन भोगों पर ज्यादातियां की जाती हैं और हजारों धादमी होमलैस किये जाते हैं, जिन के लिये शैल्टर नहीं हैं। जो सरकार शैल्टर ब दे सके, वह सरकार कहलाने की धाधिकारी वहीं है।

ध्राज पी० डब्ल्यू० डी० का हाल यह है कि लोगों ने पी० डब्ल्यू० डी० को प्लंडर विदाउट डेंजर कहना शुरू कर दिया है, यानी कोई रोक-टोक नहीं है, चाहे जैसे लूट-धार करते जाओ। ध्राज सरकार को यह देखना चाहिये कि गरीब धादमी कितने बंग हैं और उनको राहत पहुँचाना ध्राज

सरकार का पहला काम है। यह मसला हल हो सकता है। मैं यह नहीं मानता हूँ कि हमारे लिये कोई अलग सांचा था। मैं यह नहीं मानता हूँ कि भगवान के दरबार में हिन्दुस्तानियों के लिये कोई अलग सांचा था। मैं यह नहीं मानता हूँ कि भगवान ने जब अमरीका के लोग बनाये, तो उनको बहादुर और अकलमंद बना दिया और इंडिया के लोगों को काठ के उल्लू और कमजोर बना दिया। इस दिक्कत को हम खुद पैदा किया है।

मैं रोहिबिलिटेशन मिनिस्टर साहब की कद्र करता हूँ। जिस बहादुरी के साथ उन्होंने शरणार्थी समस्या को हल किया है, वह हिन्दुस्तान के इतिहास में अंकित रहेगी। हम लोग खैर-ख्वाह हैं। हम लोग मुखालिफ नहीं हैं। "मुखालिफ" लफ्ज इंग्लैंड का दिया हुआ है। हम रास्ता बताने वाले हैं।

दोस्त आं बाशद कि मुआयदे दोस्त

हम जो भाईना रोबरू गोयद

अर्थात् सच्चा मित्र वही है, जो कि अपने दोस्त के अवगुणों को शीशे की तरह साफ कर के सामने रख दे।

हमारी नीति मैं लिखा है :

पुरुषाः बहवो राजन् सततं प्रियवादिनः

अप्रियस्य तु पथयस्य वक्ता श्रोता च दुर्लभः ।

सच्चा दोस्त वह है, जो कि अपने दोस्त नेक राह दिखाए, सिर्फ पीठी बातें न कहे।

ये दिक्कतें हल की जा सकती हैं। पांच हजार आदमी रोज बस सकते हैं। बड़े-बड़े महलों की आज जरूरत नहीं है। रशा ने इस दुनिया में स्फुटनिक-एज को ला कर खड़ा कर दिया है, लेकिन रशा मैं कभी तीन, चार या

पांच-संजि ला मकान नहीं बनाए गए। उन्हें ने देखा कि २८ करोड़ की हमारी गरीब आबादी छोटे मकानात बनाने से बस सकती है। हिन्दुस्तान मैं उल्टा हिसाब है। यहां पर एक-एक मिनिस्टर की कोठी ऐसी है, जिस मैं पांच पांच हजार आदमी बस सकते हैं। जब गांधी जी भंगी बस्ती मैं रह सकते थे, जब वह एक झोंपड़ी मैं रह सकते थे, जब वह एक लंगोटी बांध कर बकिघम पैलेस में, गोल मेज कांग्रेस में, सम्मिलित हो सकते थे, तो कोई वजह नहीं है कि उन के अनुयायी, ये वजीर लोग, छोट छोट मकानों में न रहें? जब बम्बई का एक मजदूर मिरजकर, बम्बई का मेयर बना, तो उस ने यह वादा किया कि जिस मकान में मैं मेयर बनने से पहले रहता था, उसी में मैं रहूंगा। लेकिन हमारे मिनिस्ट्रों ने यह आदर्श नहीं अपनाया। जिस कोठी में पांच हजार आदमी बस सकते हैं, उस में अकेले एक मिनिस्टर रहते हैं। इस तरह से देश का भला कैसे हो सकता है?

जो सरकार प्रोटेक्शन नहीं दे सकती, मंटर नहीं दे सकती, जिस सरकार के रहते हुए चार इंच भूमि भी नहीं मिल सकती, वह सरकार अपने आप को सरकार नहीं कह सकती है। उस को सरकार कहना सरकार नाम का उपहास करना है। यह तो बहुत छोटा सा काम है, जिस को करने के लिए बाहर के किसी एडवाइजर की जरूरत नहीं है। इस देश मैं खोसला साहब, विश्वेश्वरय्या साहब के बेटे, जो कि एच० एम० टी० में बैठे हुए हैं, प्रोफेसर सिंह, कुंवर बलबीरसिंह और श्री घनानन्द पांडे, रुड़की युनिवर्सिटी जिन्होंने रेलवे एडमिनिस्ट्रेशन को चला कर दिखाया था, जैसे इंजीनियर बैठे हुए हैं। सरकार उन को बुला कर एक कमेट्री बिठाए और उन से परामर्श ले। आज लाखों आदमी घर से बेघर फिरते हैं, एक शहर में लाखों आदमी सड़कों पर चिपट कर रातें काटते हैं, यह सरकार के लिए सब से बड़ा अभिशाप है। क्या सरकार समझती है कि उन लोगों में कोई देशभक्ति

[श्री यशपाल सिंह]

जाग सकती है या पेट्रियाटिज्म पैदा हो सकती है ?

बुभुक्षितः व्याकरणं न भुज्यते
पिपासितः काव्यं रसो न पीयते ।

अर्थात् भूखे लोग व्याकरण नहीं खा सकते और प्यासों की प्यास काव्य रस से नहीं बुझ सकती । ऐसा कभी भी नहीं हो सकता है कि भूखे, शैल्टरलैस और होमलैस लोगों में देशभक्ति पैदा हो जाए ।

मैं कहना चाहता हूँ कि रीहैबिलिटेशन मिनिस्टर साहब, माननीय श्री मेहरचन्द खन्ना ने जिस बहादुरी के साथ काम किया है, वह बहादुरी हिन्दुस्तान के इतिहास में अंकित रहेगी । उन्होंने शरणार्थी समस्या को सुलझा कर दिखाया है । दण्डकारण्य के मामले में हजारों लाखों मुखालिफों ने यह कोशिश की कि यह मिनिस्टर फ़ेल हो जाए। वह फ़ेल नहीं हुआ । वह अपनी हादुरी और बेमिसाल अक्लमंदी से आगे बढ़े । लेकिन इस के साथ ही मैं यह जरूर कहना चाहता हूँ कि जिस तरह से सरकार चल रही है, उस तरह से वह आगे नहीं चल सकेगी । जिस सरकार के नीचे लाखों भ्रादमी एक शहर में होमलैस हों, वह सरकार आगे नहीं चल सकेगी ।

मैं अपने मुतालिक नहीं कहना चाहता हूँ, लेकिन मैं आप को बताना चाहता हूँ कि 'स मुल्क के लाखों भ्रादमियों के नुमायंदे साउथ ऐवेन्यू के जिस मकान में रहते हैं, उस मकान में पानी नहीं है । जिस साउथ ऐवेन्यू में एम० पी० रहते हैं, वहां पर सवेरे-शाम थोड़ा पानी आ जाता है, लेकिन दोपहर और रात को पानी नहीं मिलता है । जिन को ला मेकजं, कांस्टीट्यूशन के गाड्यन्ड और विष के निर्माता कहा जाता है, उन के घरों में पीने के लिए पानी नहीं मिलता है, दूध की बात तो बरफिनार रही । जिस देश में दूध-धी के दरया बहते थे, उस देश के ला-मेकजं पानी के लिए

तरस गए हैं । जो व्यक्ति लाखों भ्रादमियों का नुमायंदा है, उस के पास बीस, पचास, सौ भ्रादमी आते हैं, लेकिन पानी नहीं मिलता है, एक मील तक पानी नहीं मिलता है । यह सरकार की इनएक्जिसेन्सी है और इस इन-एक्जिसेन्सी को दूर करना चाहिए ।

दिल्ली में झोंपड़ी-झुग्गी वालों का मसला तो इसलिए हल नहीं होता है कि एक-एक भ्रादमी के पास इतनी बड़ी बड़ी कोठी है, जिस में दस हजार भ्रादमी बस सकते हैं, जिस में घुड़दौर हो सकती है, जिस में पोलो खेली जा सकती है, जिस में बागात लग सकते हैं । उन कोठियों को घटा कर गरीबों का इंतजाम किया जाना चाहिए । अगर दिल्ली में एक भी झोंपड़ी-झुग्गी वाला परेशान है, तो यह सरकार अपने आप को सरकार कहने की मुस्तहक नहीं है । जनता ऐसी सरकार को बदलित नहीं करेगी । छोटे लोगों को पहले बसाना चाहिए : अगर गांधी जी के भ्रादशं के अनुसार रहा जाये, तो ये लोग खुद ही यह मसला हल कर सकते हैं ।

जो लोन दिया जाता है, वह एप्लाई करने वाले के पास छः महीने के बाद पहुंचता है । छः महीने में तो सरकार मकान बना कर दे सकती है । अगर वह मकान बना कर दे, तो किसी तरह का भ्रष्टाचार और कर्प्शन नहीं हो सकता है । भ्रष्टाचार इसलिए होता है कि लोन के तौर पर जो एक हजार रुपये मजूर होते हैं, उन को देने के लिए बीस जमहें हैं और प्रार्थी को उन रुपयों को लेने के लिए बीस अगह जाना पड़ता है । इस के अलावा रुपया हैसियत के अग्रेस्ट दिया जाता है । मैं समझता हूँ कि हैसियत के अग्रेस्ट नहीं, बल्कि जरूरत के मुताबिक रुपया दिया जाना चाहिए । हैसियत के अग्रेस्ट तो साहूकार भी दे सकता है कोई भी दे सकता है । यह कोई ऐसी बिकल नहीं है, जिस को हल न किया जा सके ।

अगर यह काम इस सरकार के बस में नहीं है, तो एक बनिए का बेटा इस काम को कर सकता है। बनियों ने राज चलाए हैं और बनिये राज चलायेंगे। अगर सरकार एक बनिये के बेटे को बुला कर उस के सुपुर्द यह काम करे, तो एक साल में वह इस मसले को हल कर देगा। हमारा काम इन्तजाम करने का नहीं है। हमारा काम लड़ने का है, हमारा काम प्रबन्ध करने का नहीं है। अगर सरकार नाकारा है, तो वह किसी बनिये के बेटे को यह काम सौंप दे। एक शस्त्र यह सारा इन्तजाम कर सकता है।

अगर एक साल में यह इन्तजाम न हुआ, तो झोंपड़ी-झुग्गी वालों का मसला इतना ज़बर्दस्त मसला मन जायगा कि सारे हिन्दुस्तान में कोहराम मच जायगा और शोर-शराबा मच जायगा। जिस स्पिरिट के साथ माननीय रीहिलिटेशन मिनिस्टर साहब ने इलैक्शन लड़ा था और इलैक्शन के दौरान झोंपड़ी-झुग्गी वालों को अपना भाई, मित्र और प्रेमी बनाया था और उन के साथ सीने से सीना मिलाया था, उसी स्पिरिट के साथ वह इस मसले को हल करें। जब झोंपड़ी-झुग्गी वालों का मसला हल होगा, तो सारा राष्ट्र अपना प्रतिबिम्ब देखेगा और यह अनुभव करेगा कि जो मिनिस्टर झोंपड़ी-झुग्गी वालों के मसले को हल कर सकता है और लाखों शरणाग्रियों और बेघरों को घर-बार दे सकता है, वाकई उस का यश अमर रहेगा।

हम हमेशा उन के खैर-रूवाह हैं, हमेशा उन के हितोषी हैं। हम उन को गलत राय नहीं देंगे। जो लोग चिकनी-चुपड़ी बात करेंगे, उन को कोई ज़रूरत है। हम को कोई ज़रूरत नहीं है। हम को किसी परमिट, लाइसेंस या एजेंसी की ज़रूरत नहीं है। हम लोग सिर्फ देश की सेवा करने आए हैं। इसलिए हम नेक राय देंगे। मेरा कहना है कि देहात में जा कर देखा जाए कि वहां पर कितने आदमी

होमलेस हैं, कितने आदमी तड़पते हैं, कितने आदमी रातों बैठ-बैठ कर काटते हैं। सिर्फ दिल्ली शहर में पचास हजार आदमी ऐसे हैं, जो दिसम्बर और जनवरी की बर्फीली रातों को बैठ-बैठ कर काटते हैं। देहात में आज भी चालीस फीसदी आदमी ऐसे हैं, जिन के रहने का कोई ठीक इन्तजाम नहीं है। उन के रहने का इन्तजाम करने के लिए एक योजना बनाई जाए। सारे हिन्दुस्तान की आपकी रिसर्पासिबिलिटी है, अकेली दिल्ली शहर की नहीं है। मजदूरों की, किसानों की, गरीबों की, बेघरबार लोगों की, हैल्पलेस लोगों की जो ज़रूरियात हैं, उनका अगर आप इन्तजाम करेंगे तो आपका राज्य फलेगा, फलेगा और अगर गरीब आदमी घर से बेघर रहेंगे तो वे कभी इंसान नहीं हो सकते हैं।

ये कानून बनाने वाले लोग जो हैं, इन बेचारों में औरिजिनेलिटी कहाँ रह सकती है? उन्हें पानी राशन का मिलता है और दूध चार दिन का बास मिलता है। अगर कहीं ऊपर ये रिफ्रेशमेंट के लिये चले जायें तो डालडा और कोटोजेम में बने हुए और सड़े हुए समोसे इनको खाने के लिये मिलते हैं। इनकी औरिजिनेलिटी को नष्ट किया जा रहा है। आपको इन के लिये आवास का तथा दूसरे जो इन्तजाम हैं, वे करने पड़ेंगे। ये भूखे नंगे नहीं हैं। लाखों की तादाद में जनता ने इनको चुन कर भेजा है। लाखों रुपया उसने इन पर खर्च किया है। आप पांच सौ किराया मांगेंगे तो वह भी जनता आप को दे देगा। लेकिन ये सड़ कर, घुट कर मर जायें, इसको वह बरदाश्त नहीं कर सकता है। न इनके लिये पानी का इन्तजाम है और न रहने का ठीक तरह से इन्तजाम है। कहीं ये अपना आफिस कायम नहीं कर सकते हैं और न ही कहीं अपने प्राइवेट सेक्रेटरी को बिठा सकते हैं। अगर यहाँ इनकी स्थिति रही है तो ये यहाँ पर सिवाये गाली देने के और नुस्तार्चनी करने के कोई काम नहीं कर सकते हैं। अगर आपको

[श्री यशपाल सिंह]

इनसे कंस्ट्रक्टिव सजेशन लेनी है, कंस्ट्रक्टिव सुझाव लेने हैं तो आपको इनके पानी का इंतजाम करना होगा, मकान का इंतजाम करना होगा जो इनका लिविंग स्टैंडर्ड है, वह ऊंचा कर देना होगा। आज जो इनको मकान दिये गये हैं वह एक रिप्रिजेंटेटिव के रहने लायक नहीं हैं, ला मेकज के लायक नहीं हैं, कांस्ट्रक्शनलिस्ट्स के लायक नहीं हैं। उन में बीस तीस आदमी एक जगह नहीं बैठ सकते हैं, घुट कर मर जाते हैं। सैकड़ों एम० पी० ऐसे हैं जोकि मकान की तंगी की वजह से, उनमें कम जगह होने की वजह से अपने परिवारों को यहां नहीं लाते हैं। उनका इंतजाम किया जाए। गरीबों का इंतजाम किया जाए, किसानों का इंतजाम किया जाए, मजदूरों का इंतजाम किया जाए, जब ऐसा किया जाएगा तो हमारा राष्ट्र फलेगा और आपका यश मिलेगा। जिन के पास बड़ी-बड़ी कोठियां हैं जिन में घुड़दौड़ तक हो सकता है, उनकी कोठियां घटाई जायें और अगर ऐसा किया जाता है तो देश का इंतजाम आसानी से हो जाएगा।

श्री डा० ना० तिवारी (गोपालगंज):

उपाध्यक्ष महोदय, मिनिस्टर्स आफ वक्सेस, हाउसिंग एंड रिहैबिलिटेशन की रिपोर्ट मेरे हाथ में है। इसकी छपाई सुन्दर और डिजाइन भी अच्छा है। लेकिन इसकी बातें ऐसी नहीं हैं जो कि सफाई की हों। बहुत सी ऐसी बातें हैं जिन का कुछ पता ही नहीं है। इनको क्यों लिख दिया गया है, समझ में नहीं आता है। इनका जैसे जैसे मैं बोलूंगा जिक्र करूंगा।

पहली बात तो जो आफिसिस दिल्ली से बाहर ले जाये जा रहे हैं, उसके बारे में मैं कहना चाहता हूं। कुछ और माननीय सदस्यों ने भी इसका जिक्र किया है। इन आफिसिस को बाहर कहां भेजा जायेगा, इसका कुछ भी पता नहीं है। पहले बताया गया था कि शिमला या नागपुर में इनको भेजा जाएगा।

मैं देखता हूं कि न तो शिमला और न नागपुर में स्पेस है, खाली जगह है। न दफ्तरों के लिये है और न ही कर्मचारियों के लिए।

श्री बी० चं० शर्मा : डलहौजी भेज दो।

श्री डा० ना० तिवारी : आफिसिस के लिये तो आप जगह किराए पर ले लेंगे लेकिन जो कर्मचारी जायेंगे, वे कहां रहेंगे यहां पर उन्होंने किस तरह से खोज खाज कर जगह किराये पर ले ली है और आप फिर से उनको विस्थापित करने जा रहे हैं। आपको चाहिये था कि आप वहां पर भी उनके लिए जगह का कोई प्रबन्ध कर देते। जब आप उनके लिए कोई प्रबन्ध नहीं करेंगे तो उनको पगड़ी दे कर जगह किराये पर लेना पड़ेगी किराये बहुत ज्यादा देने पड़ेंगे और बहुत तकलीफ होगी और उनका गुजारा नहीं चल सकेगा। आपको इन सब चीजों पर विचार कर लेना चाहिये था।

आपक यहां एफिशेंस की क्या हालत है, उसका मैं जिक्र करना चाहता हूं। जिस तराई से काम होता है, वह मेरी समझ में तो आता नहीं है। अभी एक माननीय सदस्य ने कहा है कि नए मकान बनते हैं और एक महीने के बाद उनमें रिपेयर होना शुरू हो जाती है। क्या यहां एफिशेंस है? मैं भी एक उदाहरण देना चाहता हूं। मैं २१ या २२ जनवरी को पार्लिमेंट का सेशन एटेंड करने के लिये आया था। जब मैं यहां से गया तो सामान बन्द कर गया था और बाहर ताला लगा गया था। वापस पर मैं उसी कुंजी से दरवाजे का ताला खोलने को कोशिश कर रहा था लेकिन ताला नहीं खुल पा रहा था। यह कोई बारह बजे दिन की बात है। मैंने तब इनक्वायरी आफिस खबर दी और कहा कि ताला खुलवा दो। चार बजे तक वहां से मुझे कोई इन्फार्मेशन नहीं आया। उन्होंने कहा कि अभी आदमी भेज

रहे हैं। लेकिन कोई नहीं आया। छः बजे मैं ने पुनः — और आठ बजे तक देखा कोई नहीं आया। इसके बाद यहां पर पार्लियामेंट में जो असिस्टेंट इंजीनियर है, उनको फोन किया। यहां से जवाब आया कि साहब यह नहीं खुल सकता है। मैंने कहा अगर खुल नहीं सकता है तो मेहरबानी करके इजाजत दीजिये कि मैं इसको तोड़ दूँ। जाड़े का मौसम है और मैं बिना कपड़े के नहीं रह सकता हूँ। उन्होंने कहा कि मैं इसकी इजाजत नहीं दे सकता। जाड़े का मौसम था। मैं कमरे के बाहर तो रह नहीं सकता था। कपड़े भी सब अन्दर थे। क्या उस ठंड में मैं मर जाता बिना कमरे और कपड़ों के। मैंने खन्ना साहब को फोन किया। वह वहां नहीं थे। मैंने इसके बाद डिप्टी मिनिस्टर साहब को फोन किया और उनका दरवाजा खटखटाया। वहां पर वह भी नहीं थे। तब मैंने खन्ना साहब के प्राइवेट सैक्रेटरी से कहा और उन्होंने कहा कि मैं इसका इंतजाम करवा देता हूँ। दस बजे रात के आदमी आया और तब जा कर ताला टूटा। जब मैंने डिप्टी मिनिस्टर साहब से इसका जिक्र किया तो उन्होंने कहा कि लिख कर भेज दीजिये। मैंने लिखा और उसका जो जवाब आया वह मैं आपको बतलाना चाहता हूँ। जो कुछ जवाब में लिखा कर दे दिया जाता है, मुझे अफसोस के साथ कहना पड़ता है कि उसी को वे पंरट की तरह मे गिफ्ट कर देते हैं। उनका जो जवाब आया वह एडिंग इंसल्ट टू इंजरी वाला था। उन्होंने कहा कि आपके फोन का जवाब जिसने दिया वह कोई इरिसपांसिबल आदमी रहा होगा। आठ बजे रात के इनके आफिस में कोई इरिसपांसिबल आदमी हो सकता है यह जान कर मुझे ताज्जुब होता है। वह कहते हैं कि नौ दस बजे रात के कोई इरिसपांसिबल आदमी रहा होगा।

श्री त्यागी : मतलब यह है कि कोई नान-अफिशल होगा।

श्री डा० ना० तिवारी : रात को आठ नौ बजे अगर कोई नान-अफिशल आदमी

ता तो उसको पकड़ लिया जाता और जेल में बन्द कर दिया जाता। आफिस का ही कोई आदमी था। मैं समझता हूँ कि असिस्टेंट इंजीनियर वह था। आवाज से तो मैं पहचानता नहीं था लेकिन ऐसा मालूम पड़ता था कि असिस्टेंट इंजीनियर वह था।

एक और इंसटेंस मैं देना चाहता हूँ। मैंने कहा कि हैज को ठीक करवा दीजिये। वह खराब हो गई थी। मैंने कहा कि सामने हैज ठीक लग जाए तो अच्छा होगा। उनका आदमी आया और पेड़ इत्यादी जो लगे थे, उनको भी काटकर उनकी लकड़ी वह ले कर चलता बना। यह लकड़ी वह मुझे ही दे सकता था और इसके दस पंद्रह रुपये ले सकता था। लेकिन इसका काटकर और मकान को बेपर्दा करके वह चलता बना। मुझे अफसोस यह नहीं है कि नाजायज डम तरह से लकड़ी का इस्तेमाल उमने किया। अफसोस डम बात का है कि आपके डिपार्टमेंट में इस तरह की एफिशेंसी है आप के काम करने का जो तरीका है वह गलत है। जब कम्प्लेंट की जाती है तो हमेशा ही जो जवाब आपको लिख कर दिया जाता है उसको हमारे पास आप भेज देते हैं।

एक नमूना और मैं आपके सामने पेश करना चाहता हूँ। आप एक्सपेरिमेंट पर एक्सपेरिमेंट करते जा रहे हैं। आपने लिखा है कि काम में जो डिले होती है, उसको आप प्रोमीजर को ठीक करके दूर करने की कोशिश कर रहे हैं। आपने बताया कि कुछ दिन पहले एक प्रोमीजर चलाया गया था। पहले यह प्रोमीजर था कि प्लान बनता था, एस्टीमेट बनता था और फाइनेंस मिनिस्ट्री उसको सैंकशन करती थी और उसके बाद मंक्शन इशू होता था। इससे डिले हो जाती थी। लेकिन जो सिस्टम अभी चालू किया गया है, उससे कम देरी होती है। पचासों बरस से आपका डिपार्टमेंट है। एक्सपेरिमेंट आप बराबर करते आ रहे हैं। आप को कोई ऐसा प्रोमीजर अपनाना चाहिये जिससे आपका

[श्री डा० ना० तिवारी]

काम जल्दी हो नके। आपको जो हाउसिंग स्कीम है, उसको मैंने देखा है। आप ने कहा कि १३६ करोड़ रुपया आप अभी तक खर्च कर चुके हैं। आज्ञाओं की पंद्रह बरस हो गए हैं। दस करोड़ रुपया ही आपने हर गान खर्च किया है। आप एस्टीमेट जल्दी नहीं बना पाते हैं, प्लान जल्दी नहीं बना पाते हैं। आपको चाहिये कि आप कोई मिम्पल प्रोसीजर एडाप्ट करें ताकि प्लान और एस्टीमेट वगैरह जल्दी बन सकें और जो राहत आप लोगों को पहुंचाना चाहते हैं, वह लोगों को पहुंच सके और जो रुपया एलाट होता है वह खर्च हो सके।

आपने एक नैशनल बिल्डिंग कापोरेशन बनाई है। मैं समझता हूं कि यह गवर्नमेंट के मकान बनाने का ठेका लेती है और जल्दी उनको बना देती है। मैं यह समझा था कि अगर ठेकेदार पंद्रह बीस परसेंट प्राफिट लेता है तो यह दस या पांच परसेंट प्राफिट जरूर लेती होगी।

पर हम यह देख रहे हैं कि १ लाख २५ हजार रुपये का घाटा हो गया।

श्री मेहरचन्द खन्ना : पहले साल में।

श्री डा० ना० तिवारी : दो साल में घाटा हो गया। जब कंट्रैक्टर को दिया जाता है तो पहले साल में ही उसको १ लाख रुपये में १० या २० हजार रुपये का फायदा हो जाता है और अगले साल में वह बन जाता है। लेकिन चूंकि आपके डिपार्टमेंट की बात है इसलिए घाटा होने लगा।

श्री त्यागी : नुनाफा नहीं खा सकते न ?

श्री डा० ना० तिवारी : इस की तरफ भी आपको देखना चाहिये कि अगर कंट्रैक्टर के मुकाबले आप सस्ता काम करें और अच्छा करें तब तो ठीक है, लेकिन अगर उससे भी मंहगा काम हो और देरी भी उस से ज्यादा

हो, साथ घाटा भी हो तो उस को इस तरह से बनाने से कायदा ही क्या हुआ ?

श्री त्यागी : मंत्रीरयल सस्ता नहीं इस्तेमाल करते हैं।

श्री डा० ना० तिवारी : आप ने हिन्दुस्तान हाउसिंग फैक्ट्री बनाई। वह नफा कर रही है। वह बहुत जल्दी में मकान बनाती है, लेकिन मैं चाहता था कि उस के लिये हमारे पास कुछ इन्फार्मेशन होती कि कितना सस्ता मकान बनता है और वह कितना टिकाऊ होता है। साथ ही इस का प्रचार सब जगहों में होता कि दूसरे लोग भी उस को जान सकते। मैं जानना चाहता हूं कि इस का कोई प्रबन्ध आप के यहां है या नहीं। इस रिपोर्ट से तो कुछ पता नहीं लगता। इस का टाइप बहुत अच्छा है, गेट अप भी अच्छा है, लेकिन जो मक्टेस इस में दिया हुआ है उस से कुछ पता असलियत का नहीं चलता कि उस से फायदा है या नहीं। आप को देखना चाहिये था कि हिन्दुस्तान हाउसिंग फैक्ट्री के जरिये मकान बनवाने में कितना खर्च होता है और ट्रैडिशनल टाईप से बनवाने से कितना खर्च होता है और कितने बनाये जा सकते हैं। ईंट बनाने की जो फैक्ट्री आप ने बनाई है उस को आम लोग इस्तेमाल कर सकते हैं या नहीं। इन सब चीजों को दिखाने से गांव वालों को भी फायदा हो सकता है और अरबन एरियाज को भी फायदा हो सकता है। लेकिन जो आप ने पैम्पलेट्स बनाये हैं उनमें कोई जिक्र नहीं है।

मैं कुछ रिपेअर्स के बारे में भी कहना चाहता हूँ। आप ने लिखा है कि इमर्जेंसी की वजह से रिपेअर्स का काम बन्द हो गया है। मैं मानता हूँ कि उस को बन्द करना चाहिये। वह दो वर्ष पर या तीन वर्ष पर हो, सब ठीक है। लेकिन जिन मकानों में हम लोग रह रहे हैं, बंगलोज में या फ्लेट्स में, उन में जब सोते हैं तो छत से गर्द गिरती है। आखिर यह कौन सी एकानमी है कि हम लोग सोये रहें और

ऊपर से मिट्टी गिरे ? इस में गवर्नमेंट का क्या फायदा है ?

श्री मेहरचन्द खन्ना : अगर मेरा बस चले तो आप को न रात में नींद आये और न दिन में ।

श्री डा० ना० तिवारी : आप की कुछ तारीफ हो गई है रिहैबिलिटेशन डिपार्टमेंट में, उस तारीफ को आप खराब मत कीजिये । यह अच्छी बात नहीं है । हमारे खन्ना साहब इस बात में बड़े एक्स्पर्ट हैं कि खुद तो अच्छे रहें और दूसरों को बदनाम करें । सारी मिनिस्ट्रियां बदनाम हो गई उन्होंने ऐसा स्टेटमेंट दे दिया । उन्होंने यह नहीं सोचा कि मिनिस्टर के घर में कितने कितने एक्स्प्लोजिव्ह होते हैं जिन के ऊपर बिजली खर्च होती है । यहां पर आ कर फिर्मा दिया जैसे सारी बिजली मिनिस्टर लोग ही खर्च करते हैं । इसलिये आप को ऐसे जवाब देने चाहियें जिस से आप भी बचें और दूसरों को भी बचाइये ।

श्री गु० सि० मुसाफिर (अमृतसर) : उपाध्यक्ष महोदय, मैं आप का मश्कूर हूँ कि आपने मुझे जल्दी वक्त दे दिया वरना अगर और मेम्बर साहबान बोल जाते तो शायद मेरे लिये कहने को कुछ बाकी ही नहीं रहता ।

श्री लागड़ी (हिसार) : बहुत बड़ा महकमा है, खबरानो मत ।

श्री गु० सि० मुसाफिर : फिर भी मैं दो एक बात जरूर कहना चाहता हूँ । मिनिस्ट्री ने जो काम किया है या जो उन की रिपोर्ट है उस से मैं इस नतीजे पर नहीं पहुंचता कि मिनिस्ट्री ने कुछ काम नहीं किया । काम तो किया है, मगर लोगों को हाउसिंग के बारे में तसल्ली नहीं है । मेरा खयाल है कि खुद मिनिस्टर साहब को भी शायद इस से तसल्ली न हो क्योंकि यहां खास तौर पर जो दिल्ली में रहने वाले सरकारी मुलाजिम हैं, जो कि रात दिन किसी वक्त भी हर एक ड्यूटी देते हैं, उन को भी मकान नहीं मिल रहे हैं और वे बड़ी मुश्किल में हैं । कई लोगों के मुताल्लिक

तो मैं जाती तौर पर कह सकता हूँ कि मकान न मिलने की वजह से वह बड़े परेशान हैं ।

और भी बहुत से ऐसे लोग हैं जो कि रिफ्यूजी थे और दिल्ली में आ कर उन्होंने अपने को रोजगार के जरिये कुछ बना भी लिया और चार पैसे भी कमा लिये, मगर वह भी परेशान हैं मकानों की तंगी की वजह से । आप की इस रिपोर्ट में हाउसिंग के मुताल्लिक दस आइटम दिये हुए हैं । सब के बारे में तो मैं नहीं कह सकता मगर दो तीन के बारे में तो बिल्कुल साफ बात है कि काम ठीक से नहीं हो रहा है । मसलन इंडस्ट्रीज के मुताल्लिक मकान वगैरह बनाने के लिये आप ने कर्ज दिये । उन में से कई के मुताल्लिक मुझे पता है कि जो इंडस्ट्रियल टाउन्स हैं उन में मकान खाली पड़े हुए हैं, वह यूटिलाइज नहीं हो रहे हैं । विलेज हाउसिंग प्रोजेक्ट्स के मुताल्लिक मैं मिनिस्ट्री का कोई कुसूर नहीं मानता । कुदरत समझिये या या दूसरे किसी ढंग से, यानी इस तरह का कोआर्डिनेशन न होने की वजह से लोगों को परेशानी हो रही है । मैं अपनी कांस्ट्रिक्शन्स की बात करता हूँ कि जिन लोगों ने गांवों में कर्ज ले कर मकान बनाये हैं उन मकानों को फ्लड ने गिरा दिया क्योंकि ड्रेनेज वगैरह का इन्तजाम अच्छा नहीं हुआ । फ्लड आया और मकान गिर गये । इस से वह लोग दो किस्मों की मुसीबतों में फंस गये । मकान भी नहीं रहा और कर्जा भी उन के सिर पर उसी तरह बना हुआ है । इसलिये हाउसिंग के मुताल्लिक जो आप की स्कीमें हैं उनको जरा ज्यादा चेक करने की जरूरत है । स्टेट गवर्नमेंटों को इसके मुताल्लिक जरा होशियार करने की जरूरत है कि वे चेक करें कि इन स्कीम्स पर ठीक तरह से काम हो रहा है या नहीं । इस वक्त पर खास तौर से, जब कि इमर्जेंसी है, ध्यान देना चाहिये कि हमारे देश में अब तक जो बड़ी-बड़ी बिल्डिंगें हैं, जो कि सिर्फ हमारी शान की निशानी हैं, उनमें से जो बन चुकी हैं वह तो बन चुकीं, उन को गिराया नहीं जा सकता, मगर जब तक

[श्री गु० सि० मुसाफिर]

इमर्जेंसी रहती है उस वक्त तक बड़ी बड़ी बिल्डिंगें बनाने की जो स्कीमें हैं उन को बन्द कर देना चाहिये। अभी हमारे भाई ने यहां पर इशारा किया था कि अगर हम को एक अच्छी नेशन बनना है, अच्छे देशभक्त इन्सान बनना है तो यह चीज अक्वल है कि भले ही हमारे यहां अस्पताल की बिल्डिंग या कालेज की बिल्डिंग कितनी हो बड़ी हो लेकिन अगर अस्पताल में डाक्टर अच्छा न हो, मरीज के इलाज का इंतजाम अच्छा न हो तो अक्वल जगह इलाज की होनी चाहिये और दूसरी जगह बिल्डिंग की होनी चाहिये।

दूसरी बात इस के मुताल्लिक मैं यह कहना चाहता हूं कि अगर हमारा दृष्टिकोण सोशलस्टिक पैटर्न आप सोसायटी का है, अगर हमें इस तरफ ध्यान रखना है तो जो हम ठेकेदार को बढ़ा रहे हैं, जो ठेकेदार सरकारी बिल्डिंग बना कर माला माल हो रहे हैं उस को खत्म कर के जो रुपया हम ठेकेदारों को दे रहे हैं उस को बचा कर दूसरी हाउसिंग स्कीम्स पर लगायें, जिस में उस का फायदा जनता को मिले, झुग्गी झीपड़ी का जो सिलसिला है वह खत्म हो। या कोआपरेटिव सोसायटीज का जो एलान सरकार ने किया हुआ है उस पर पूरी तौर पर अमल किया जाय और जो भी सरकारी बिल्डिंगें बनती हैं उन को उन सोसायटीज के जरिये बनवाया जाय बजाय इस के यह ठेके बड़े-बड़े ठेकेदारों को दिये जायें। जैसा अभी मेरे भाई ने थोड़ा इशारा किया, मैं आप की वसातत से कहना चाहता हूं, मैं वहां तक तो नहीं जाता, मगर मैं इस हाउस में इस यकीन का इजहार जरूर करना चाहता हूं कि यह जो हाउसिंग प्रान्लेम है वह रिहैबिलिटेशन प्रान्लेम से ज्यादा नहीं है जिस में कि हमारे मिनिस्टर साहब को तकलीफ महसूस हो। जैसा अभी श्री अजित प्रसाद जैन ने कहा, जो हमारे मौजूदा मिनिस्टर हैं वह किसी न किसी शकल

में रिहैबिलिटेशन प्रान्लेम से सम्बन्धित रहे। उन की ऐडवाइस जो थी वह शामिले हाल रही।

16.40 hrs.

[MR. SPEAKER in the Chair]

तो उस में तो बहुत पकलीफें थीं। एक बड़ी तकलीफ यह थी कि हमारी स्टेट सिक्क्यूलर स्टेट थी। इस में कोई सरटेन्टी नहीं थी कि कौनसी जायदाद को रिफ्यूजीज में बांट सकते हैं क्योंकि वह कल को रेस्टोर हो सकती है और ऐसा होता भी रहा। पाकिस्तान के और प्राबलम थे, हिन्दुस्तान के और। हिन्दुस्तान सिक्क्यूलर स्टेट है। यहां पर एक आदमी बिला लिहाज मजहब व मिलत के रह सकता है, वह चला जाये तो वापस आ सकता है और यहां उसको उसकी जायदाद रेस्टोर हो सकती है, और ऐसा हुआ भी है। तो वह प्राबलम ज्यादा बड़ी प्राबलम थी। मिनिस्टर साहब आप ने उसको हंसते खेलते, तदब्बुर से हल कर दिया। जिसको कुछ देना था उसको दिया, रात दिन मेहनत की। और जिसे न देना था उसे टालने का हुनर भी आप को ठीक आता है, जिस तरह कि आप ने मुझे और हमारे स्पीकर साहब को हंसते खेलते टाल दिया। एक रिफ्यूजी के नाते हमारा हक बनता था लेकिन हम को कोई मकान नहीं दिया। तो मेरा कहना असल में यह है कि जो रिफ्यूजीज का प्राबलम था वह बहुत ज्यादा एक्यूट था बनिस्बत इस प्राबलम के। तो जिस तदब्बुर से आप ने उसको हल किया उसी तदब्बुर से इसे हल करें।

अभी मेरे भाई ने कहा कि बड़ी-बड़ी कोठियों में इतने-इतने आदमी बस सकते हैं। इसका भी आप को तजरुबा है। मैं ने आपकी पेशावर वाली कोठी भी देखी है और यह कोठी भी देखी है जिसमें आप यहां रहते हैं। तो इस सिलसिले में भी आप को तजरुबा है। इसलिए मैं अर्ज करना चाहता हूं कि इन गरीबों का जरूर कोई न कोई इतिजाम होना चाहिए।

कल परसों में और मिनिस्टर साहिब पानीपत की तरफ गये थे तो हम ने देखा कि राजघाट के पास ही इतनी झोंपड़ियां बनी हैं। इन लोगों को जितनी जल्द हो सके और जगह बसाना चाहिए।

एक बात और कहूंगा स्पीकर साहब की वसातत से कि यह जो मकानों का मामला दिल्ली में एक्यूट हो रहा है इसके आसान करने का भी एक तरीका है। जिन लोगों ने अनआथाराइज्ड मकान बना लिये हैं, उनके बनाने वाले और, उन के खिलाफ एक्शन लेने वाले और फिर उस एक्शन को रोकने वाले और। एक कनफ्रेंस सा है कि पता नहीं लगता कि भ्रादमी किस के पास जाये काम के लिये। इसलिए इस चीज को रेग्युलर करना चाहिए।

जैसा कि मैं ने पहले अर्ज किया, यहां लोगों ने हाउसिंग कोऑपरेटिव सोसाइटीज बनायीं। यहां पिछले तीन चार सालों में १७२ कोऑपरेटिव हाउसिंग सोसाइटीज बनीं। उन में ४७ ऐसी हैं जिन्होंने जमीन हासिल कर ली। और उन को वह मिल गयी। १२५ सोसाइटीज ऐसी हैं जिन को रुपया सिर्फ कलम की एक नोक से देहली एडमिनिस्ट्रेशन ने लाक कर दिया। उन को कुछ सूझता नहीं। उन में कुछ ऐसी सोसाइटीयां हैं जिन्होंने बहुत अच्छी जगह जमीन खरीदी है, वहां रुपया खर्च किया है बड़ी जन्डु इन सोसाइटीज है। उन्होंने लाखों रुपया इकट्ठा किया अपने दोस्तों और रिश्तेदारों से मिलकर ताकि लोग जो चार पैसे कमाने लगे हैं अपने लिये घर बना सकें दिल्ली एडमिनिस्ट्रेशन ने भी इसमें काफी काम किया है लेकिन यह कहना कि दिल्ली एडमिनिस्ट्रेशन ३४ हजार एकड़ जमीन जो उसने ली है उसको अच्छी तरह से डेवलप कर सकेगा, नामुमकिन है यह सिर्फ तसल्ली देने की बात है। दरअसल इससे कोई फायदा नहीं हो सकता। उन्होंने एक शर्त लगा दी है कि

१३-११-५६ के बाद जिन्होंने जमीन खरीदी है उनको यह जमीन नहीं दी जायेगी। मैं समझता हूं कि इस शर्त को उड़ा देना चाहिये। इस बात को हाई सेविल पर देखना चाहिये कि जिन सोसाइटीज ने जमीन खरीद ली है या जो खरीदने में समर्थ हैं वे कौन-कौन हैं और उनमें बुरी और भली की तमीज करनी चाहिये। ऐसी सोसाइटीज की जो काम नहीं कर सकती बेशक जमीन न दीजिये। लेकिन जो जन्डु इन सोसाइटीज हैं उनको जमीन देनी चाहिये और जिन्होंने ली हुई है उनकी जमीन रिलीज करनी चाहिये ताकि व उसे डेवलप कर सकें ऐसा करेंगे तो वे एक तरह से मिनिस्ट्री की मदद करेंगी इस मामले में। इस तरीके से यह प्रोबलम जल्द हल हो सकेगी। इस वक्त जो लोग झोंपड़ियों में रह रहे हैं और जो बहुत तंग हैं उनको जाकर खाली तसल्ली देने के मानी तो इस शेर के मुताबिक होगा :

तसल्ली दे गये उनको जिन्हें दुश्वार जीना था,
गरज यह थी कि मरना भी उन्हें दुश्वार हो जाये।

Dr. L. M. Singhvi: Mr. Speaker, Sir, I am thankful to you for giving me this opportunity to offer a few remarks on the working of this Ministry. I should like, at the outset, to say that I have not been able to follow the validity of the re-organisation which has been effected in the scope of the activities of this Ministry, namely the fact that the Economic and Defence Co-ordination Ministry has been invested with jurisdiction over matters of disposals and supplies. It works like robbing Peter to pay Paul. I do not know if the task of Economic and defence co-ordination is estimated as so inconsequential or as likely not to be able to engage the full attention of the Minister concerned that he is saddled with this additional Department, the problems of which are in themselves very complex and numerous.

[Dr. L. M. Singhvi].

I do not know, therefore, whether I should go into the details of the working of that part of the Ministry in respect of which the hon. Minister has become a *functus officio*, and I do not know whether he would be willing or inclined to answer in respect of the working of that part of the Ministry which is reported before us by him but for which he is no longer responsible. However, the transfer of disposals and supplies to another Ministry still leaves a vast residue of activities for the hon. Minister for Works, Housing and Rehabilitation as he is now called.

I find from the report that this Ministry like other Ministries has prefaced its report of its activities with a mention of its efforts to economise. It is quite evident that the effort is rather a small one, being of the order of Rs. 1.5 lakhs per annum in the Department of works and Housing, and being of the order of Rs. 2.31 lakhs in the Department of Rehabilitation during 1962-63. I only hope that the economy measures and the approach of economy will gather progressive momentum in this Department where, of course, waste has been known to be endemic. There is an old joke which transcribes the initials of this Department, the P.W.D. as standing for 'Public Waste Department'. I must say that to the public at large it has generally signified a considerable amount of avoidable waste in public works.

I hope that under the vigorous leadership of the hon. Minister who has shown willingness to tackle problems, to confront them, and to grapple with them and solve them, these economy measures will gather a momentum of their own and there would be real economy and not mere window-dressing.

The mainstay of this Ministry is the PWD. I should like to add, as I said a little while ago, that it has enjoyed an unenviable notoriety for delaying execution of public works

and for waste in implementing decisions for constructions.

16:51 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

I should like the Minister when he rises to reply to give us a comprehensive account of the ratio between targets and their fulfilment over a period of, let us say, two to three years, so that we have a picture of the kind of backlog that is there in the Ministry.

The report has mentioned the problem of office accommodation and accommodation for central government employees. The problem is one which it would be trying to simplify over much if I were to say that it could be solved overnight. Indeed great determination would be necessary to realise the hope of solving it even in the foreseeable future.

I should like in this respect to say that there is too much concentration at the Centre. There is, if I may use a well-known phrase of political science, apoplexy at the centre and anaemia at the circumference. There are places, like the one to which I belong, where there are very few central government offices located, and they have lagged behind in the years after independence in terms of gathering developmental projects or offices there. I would like to tell the hon. Minister and his colleagues who are, I suppose, fundamentally responsible for the decision to transfer Central Government offices from Delhi and other places, to transfer offices to these places where there are not enough offices at the moment, where there is not enough official activity at the moment but which have the capacity to accommodate and absorb a good number of offices.

I would also like in this respect to mention a problem which is essentially connected, namely, the problem of

housing central government employees. We know from personal experience in Delhi, and many of us know from personal experience in Bombay and Calcutta, how miserable is the plight of one who happens to be transferred to one of these metropolitan cities. Unless you can really make adequate provision for the lower middle class employees or those employees who really cannot afford to pay the high rentals which are demanded, you are only adding to the expanse of slums in this country.

I would welcome the proclaimed determination of the hon. Minister to accelerate the pace of construction and also the policy to do away with all rented and requisitioned buildings for housing government offices. I do not know how far he will be able to full that determination. I do not know whether it will at all be possible for him, in view of the prevailing situation, to solve this problem in an adequate measure. But I am glad he has decided that with a sense of determination to go about it.

I should also like to mention about a matter about which I would ordinarily have preferred to be reticent, because it is not usual for us to clamour for our own rights, benefits and amenities. But I do think that in fairness to this important body which presides over matters of policy and their execution in this country, in fairness to the dignity and the modicum of standard of living which should be ensured to the Members of this House and to the Members of the other House, I must say a word.

I know that the Minister is not directly responsible for making arrangements, certainly not responsible for making allotment, but as the Chairman of the Housing Committee, perhaps you are fully aware that there is an acute shortage of larger accommodation for Members of Parliament. There is a great deal of favouritism, if I may use this unfortunate expression in this context, in

the allotment, which is evidenced once in a while. The other day the hon. Minister had to admit that there were two categories.

Mr. Deputy-Speaker: The hon. Member is not justified in using that word.

Dr. L. M. Singhvi: I shall justify what I say, because the hon. Minister said that there was a category of distinguished parliamentarians only the other day on the floor of the House, and you would recall that this angered many of us, for no fault of his. He had to mention facts as they were, and I understand there is a category of distinguished parliamentarians who are allotted larger accommodation, I do not know on what criterion.

It is not my purpose to arraign either a Committee of this House or the Minister, but I do want to say that this situation arises basically because there is an acute shortage of accommodation in the pool of the Members of Parliament. I want to add in this respect that it would be proper for the Minister to reconsider and review the policy, an announcement of which was made in answer to a question some of us had put in the House, that certain flats are going to be built on Rafi Marg and North Avenue. I would like him to consider the possibility of constructing some larger accommodation for at least some of us. My hon. friend Shri Yash Pal Singh put in a very powerful and eloquent plea for giving amenities of this nature to Members, and I hope the Minister would have something to say in this respect when he rises to reply.

I would be failing in my duty if I did not focuss the attention of this House and of this country on the problem of slums, which has begun to assume very large proportions. I do not doubt the goodwill on the part of the Government to solve this problem, but I would like to say that the

[Dr. L. M. Singhvi].

proof of the pudding lies in the eating, and we have had very little of pudding to eat as a matter of fact in the way of solution of the problem of slums.

I should like to point out to the House what the Prime Minister said on the 17th January, 1960 when he visited Bangalore. He said he was bowled over completely when he saw the shocking contrast between poverty in its Harijan quarters and the fine palaces, fine institutes and factories. He added: "I do not know how these things do not bowl over those in the city and in the city Corporation." The Prime Minister has a remarkable sense of beauty and sense of sympathy for the downtrodden. Unfortunately, even that sense of sympathy has not come to the rescue in solving this problem, because it is only in spurts, only sporadically that the Prime Minister makes a statement with righteous indignation, and then all is well, the storm passes away!

I should like to remind the House what the Prime Minister wrote in a letter to the Chief Ministers in this respect. This was reported on the 8th of January, 1962. He said:

"Probably nothing has disheartened me so much as the failure to deal with the problems of slums."

He said that the slums are an eye sore which should be removed. He had written to the Chief Ministers begging them to confront the problem with all sense of realism and expedition. Indeed, he was reported to have said to a Mayor that he would never get this problem solved, or something to the effect, that he would take ages to solve this problem.

17 hrs.

This righteous indignation and discontent is indeed very heartening and legitimate. It expresses the point of view not only of a Prime Minister

who is confronted with many problems of State, not only the point of view of a great leader and humanist, but the point of view of the entire country in anger and despair. Nobody could have expressed it more powerfully, more eloquently and more accurately than the Prime Minister. But let us take stock of what we have been able actually to achieve in response to that clarion call which the Prime Minister gave to the country, to the administration and to the people and to voluntary agencies? Has our moral sense become so completely blunted that we have lost all enthusiasm to approach these problems as we must as a nation in a state of resurgence? The size of the problem is indeed very massive and gigantic and I would not like merely to sermonise for the benefit of the Minister, nor do I claim to have a ready-made panacea for this problem. But we feel, the country feels that the problem has not even been approached in an adequate measure. We are tending to be reconciled to the problem of beggary, corruption, slums and poverty. This reconciliation with problems and compromise with the miserable reality which faces us in this country can be a source of decadence for our future. Therefore, I would like to warn the administration that it is time for them to really embark upon a revolutionary and radical policy in terms of reclaiming the slum areas in this country. I would not bother this House with a huge pile of figures and facts which I have in my possession but I would like, before I conclude, to ask the Minister to tell us what the revolutionary change in this respect is likely to be. This I say, emergency notwithstanding, because this is a moral problem which we cannot afford to ignore for the future of democracy, and the future of our country.

श्री वसवन्त (याना) : उपाध्यक्ष महोदय,
ह.उ.संग और रीहैबिलिटेशन की मांगों के
संबंध में मैं कुछ बात इस सदन के सामने

रखना चाहता हूँ हाउसिंग के बारे में बम्बई में हाउसिंग बोर्ड ने जो काम किया है उस को देख कर तो रामायण की याद आ जाती है जैसे हनुमान जी लक्ष्मण के लिये पहाड़ उठा कर ले गये, वैसे ही हाउसिंग बोर्ड ने आठ साल में दो पहाड़ उठा कर दरया में रखे और उस पर मकान बनाये इस हाउसिंग बोर्ड ने जो अच्छे काम किये, उनसे कुछ कठिनाई भी पैदा हो गई है बम्बई जैसा बढ़िया नगर भारत में और कोई नहीं है। वहां पर रेल, बस और ट्रक से नौ लाख आदमी प्रतिदिन आते-जाते हैं जब से हाउसिंग का काम रेल के दोनों तरफ चलना शुरू हुआ है और रेल के दोनों तरफ मकान बनाये जाने लगे हैं, तब से रेलवे के ऊपर और ज्यादा प्रेशर हो गया है मेरे पास ३१ दिसम्बर तक की जो तीन महीने की रिपोर्ट है उससे प्रकट होता है कि रेलवे पर आने वाले उस प्रेशर की वजह से बम्बई में दो लाख आदमी बिना टिकट सफर करने के लिये पकड़े गये अगर रेल के साथ साथ हाउसिंग बढ़ता जायगा, तो उसका परिणाम यही होगा। दिल्ली शहर में चारों तरफ से आ सकते हैं। कलकत्ता में तीन तरफ से आ सकते हैं मद्रास में तीन तरफ से आ सकते हैं, लेकिन बम्बई शहर एक चूहे की माफिक है, जैसे चूहे की पूछ होती है, वैसे ही वहां पर आने के लिये एक ही रास्ता है। बम्बई शहर का मकान बनाने का कोटा फुल हो गया है।

कई माननीय सदस्यों ने कहा कि दिल्ली में ६०० रुपये गज जमीन बिक रही है, लेकिन बम्बई में तो जमीन के भाव १,००० और १,५०० रुपये तक पहुंच गये हैं। इस से आप बम्बई की कठिनाइयों और प्राबलम्भ को महसूस कर सकते हैं। यद्यपि हाउसिंग बोर्ड या हाउसिंग मिनिस्टर का यह काम नहीं है, लेकिन मैं हाउसिंग मिनिस्टर के सामने यह निवेदन करना चाहता हूँ कि जब बम्बई की पापुलेशन बढ़ती चली जा रही है, तो

रेल के साथ साथ मकान बनाने से रेलवे पर प्रेशर बढ़ता जायगा। अगर बम्बई उरन ब्रिज बन जाये, तो पन्द्रह मिनट के फासले पर कई लाख एकड़ जमीन हाउसिंग, फैक्ट्रीज और आम रहने के लिए मिलने की सुविधा हो जायगी। मैं समझता हूँ कि यही प्रॉपोजल बम्बई हाउसिंग बोर्ड ने यहां भेजा होगा।

जिस निर्वाचन क्षेत्र से मैं चुन कर आया हूँ, मैं उस के संबंध में कुछ बातें इस सदन के सामने रखना चाहता हूँ। पश्चिमी पाकिस्तान से जो विस्थापित आये, थाना और कल्याण कैम्प में उनकी संख्या करीब करीब डेढ़ लाख तक पहुंच गई है। हाउसिंग मिनिस्टर ने पिछले साल अपनी स्पीच में यह कह था कि पश्चिमी पाकिस्तान से आये हुये विस्थापितों की सारी कठिनाइयां दूर हो गई हैं। यह बात ठीक है, लेकिन कल्याण कैम्प में जिन कठिनाइयों का सामना करना पड़ रहा है, उनकी तरफ; हाउसिंग मिनिस्टर का ध्यान दिलाना चाहता हूँ। कल्याण कैम्प एक मिलिटरी कैम्प था, जिस में पांच हजार सैनिकों के रहने की व्यवस्था थी। उसी कल्याण कैम्प में एक लाख आदमियों को बसा दिया गया, हालांकि वही कमरे थे और पानी के नलों की वही व्यवस्था थी। अब उल्हासनगर (कल्याण कैम्प) में नगर निगम बना दिय गये हैं। कल्याण कैम्प में शाप्स और विजिनेस प्लाट्स की कठिनाइयां पन्द्रह बरसों से दूर नहीं की जा सकी है। उन लोगों ने कई बार महाराष्ट्र हाउसिंग बोर्ड और केन्द्रीय सरकार से इस बारे में लिखा पढ़ी की, अगर शाप्स और प्लाट्स के बारे में उन की मांगों को नहीं माना गया है। वहां पर स्थिति यह है कि वहां पर लकड़ी के टपरे (खोखे) बने हुये हैं। इस कारण आग लग जाने के भय से वे लोग रात को सो भी नहीं सकते हैं। उन दुकानों में हजारों लाखों रुपयों का माल मना रखा हुआ है। दो दुकानों के बीच में पांच फीट का फासला भी नहीं है। इस लिये अगर वहां पर आग लग जाये, तो उसको दुआया भी नहीं जा सकता है। अगर

[श्री वसवन्त]

वहां पर कभी आग लग गई, तो विस्थापितों पर बड़ी भारी विपत्ति आयगी और सारे का सारा कल्याण कैम्प जल जायगा। इस लिये हाउसिंग मिनिस्टर साहब से मेरा अनुरोध है कि उन लोगों को जल्दी से जल्दी प्लाट्स दिये जायें। उत्तर देते हुये वह कह सकते हैं कि कल्याण कैम्प में नगर निगम बन गया है और इसलिये पानी का प्रबन्ध वह करेगा। लेकिन मैं कहना चाहता हूं कि वहां पर लोग टपरो में बैठे हुये हैं, वहां मकान नहीं बने हुये हैं। इसलिये नगर निगम वहां पर कैसे कर लगाये और कैसे उसको वसूल करे। इसलिये अगर वहां पर पानी को उचित व्यवस्था की जाये, तो अच्छा होगा।

मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने हरिजनों और आदिवासियों के लिए हाउसिंग कालोनीज बनाने के लिए मुझाव रखे हैं। केन्द्रीय सरकार से आदिवासियों को ७५० रुपये की सबसिडी मिलती है और उसके साथ २५० रुपए का भ्रमदान, मेहनत करना पड़ता है। मगर यह इन्वेल्युएशन तो १९५६ में की गई थी और अब सब चीजों की कीमतें बढ़ गई हैं। इसलिए २५० रुपए का भ्रमदान शामिल करके भी उस रकम से आदिवासियों को मकान नहीं बन सकते हैं। इसलिए आज के बाजार भाव के अनुसार उन को सबसिडी देनी चाहिए।

एक डिस्ट्रिक्ट में पच्चीस पच्चीस मकानों की चौदह पन्द्रह कालोनीज हर साल बनाने के लिए सबसिडी दी जाती है। अगर यह काम इसी गति से चलता रहा, तो आदिवासियों की हाउसिंग की समस्या को हल करने के लिए सौ साल लग जायेंगे। इसलिए अगर सबसिडी की रकम को बढ़ाया जाए और हाउसिंग के कार्य को ज्यादा तेजी के साथ करने की व्यवस्था की जाए, तो अच्छा होगा।

आदिवासियों के मकान लकड़ी के बने होते हैं। आग लगने से सारे के सारे मकान जल जाते हैं। वहाँ स्थिति हरिजनों की है। उनके लिए जो रकम सबसिडी के लिए रखी हुई है, वह कम है। उसको बढ़ाया जाना चाहिए और बाजार भाव के हिसाब से यह रकम रखनी चाहिए।

मैं आशा करता हूं कि मेरे इन मुझावों पर विचार किया जायगा। आपने मुझे जो समय दिया है, इसलिए मैं आपका आभारी हूं।

Shri A. C. Guha (Barasat): Mr. Deputy-Speaker, Sir, I shall first take up the rehabilitation item of this Ministry. This report has stated that the problem has almost been solved on the western side, on the eastern side also the problem has been practically solved and that only some residuary problems are remaining. But the position is quite different on the eastern side. There has been no serious attempt so long for the solution of the rehabilitation problem in West Bengal and Assam for those refugees coming from East Pakistan. I should also admit here that as long as Mr. Khanna had his headquarters at Calcutta, he made some attempt, but still a comprehensive plan for the rehabilitation of the East Bengal refugees has not been taken up as yet. It is not a question of about 42 lakhs of people who have been registered as refugees coming from East Bengal, but it is primarily a question of economic and social stability for West Bengal. Unless those people are properly rehabilitated, there cannot be any social and economic stability in West Bengal. From that point of view and also from the human point of view, I would appeal to this House and to the Ministry that the problem might be taken up seriously. The first serious attempt for its solution was the Dandakaranya scheme.

When the Dandakaranya scheme was initiated, at the initial stage,

there was some reluctance on the part of the refugees to move to Dandakaranya. That reluctance was engineered by political parties. Some political parties had their vested interests, particularly one political party has its vested interest in the camp refugees. They put all sorts of obstructions to the refugees agreeing to go to Dandakaranya. That phase is over. Now the refugees are eager to move to Dandakaranya, but I find there is some slowness in accepting the refugees from West Bengal to Dandakaranya. I do not know what is the reason.

From its very inception, the Dandakaranya Authority has been suffering from some internal quarrels and squabbling. Since the authority was reorganised with Mr. Sukumar Sen as Chairman, its working is somewhat smooth. But recently one thing has alarmed the public in West Bengal. There is a rumour that due to some difference in the Ministry, he has expressed his willingness to quit the Dandakaranya Authority. I do not know whether the Minister has got his formal resignation letter or not, but the rumour is current in West Bengal that he has expressed his willingness to quit the Authority. To this House I give it as a sort of warning that if Mr. Sen, the present Chairman, leaves the Dandakaranya Authority, that would almost be the end of the Dandakaranya scheme for the rehabilitation of the East Bengal refugees.

Dr. Ranen Sen: Question.

Shri A. C. Guha: Mr. Khanna himself took up this scheme with great earnestness some years ago. I hope he will have that same earnestness in pushing through the Dandakaranya scheme, so that the present Chairman may find it convenient for him to continue in that post.

About the present working of the Dandakaranya scheme, I should say something. The villages have been set up 10 to 15 miles apart from one another. The result is that the refugees

settled in these villages feel somewhat in exile. They have no society and there are only about 50 or 100 families living in one village. I hope the Government will see that as far as possible, the villages are put in compact areas and as far as possible in contiguous areas.

There are a large number of scheduled castes among the refugees. I do not know whether the Home Ministry has opened all the avenues and privileges that are available to other scheduled castes in the country to these people. Apart from the rehabilitation grant, those opportunities should also be made available to the scheduled caste and scheduled tribe settlers in Dandakaranya.

The question of hospital has been mentioned by Mr. Ranen Sen. I would suggest another thing. Each village should be supplied with a community radio set, so that they may feel some contact with the outside world. It would not cost much and I think it can be easily done.

Further, the Government has been so very earnest about the co-operative movement. I do not know whether the co-operative department of the Government of India or of the State Government can also lend their helping hand to the refugees settled there. If agriculture or even some small trade or cottage industry can be set up on a co-operative basis, I think that would help them much. Therefore, in addition to the rehabilitation department, the co-operative department and also the department dealing with the Scheduled Castes and Scheduled Tribes should extend their helping hand to the refugees settled there.

There has not been so much reclamation of land recently. I can understand the necessity of diverting some of the bulldozers and tractors for defence purposes; but even then, I think, reclamation of land necessary for the settlement of refugees should be carried on expeditiously. Out of

[Shri A. C. Guha]

the 6,400 families sent to Dandakaranya, I think about 2000 families have not yet been settled on land. They have not been given any land. That means about one-third of the refugees sent there have not got any rehabilitation as yet. I think that also is a point to which the Minister and the department should put their heart and see that there is not any repetition of the camp system again there. Shri Khanna knows more than anybody else the eroding and the most demoralising influence of the camp life on the refugees. Therefore, they should see to it that the refugees, after they are transferred to Dandakaranya, are not compelled to rot in idleness in camps without being settled on rehabilitation sites.

There was also a proposal that 10 per cent, non-camp refugees should be settled in Dandakaranya. I do not think any non-camp refugees have been taken to Dandakaranya. Even if they have been taken, I do not think the figure has reached 10 per cent. Therefore, that should be expedited.

We find from a Press report in Bengal that some small traders and artisans were definitely told that they would be settled in Dandakaranya and they were asked to get ready for their movement. But since then some months have passed and there has been no order for their removal to Dandakaranya. Why? Why is it that once these people have been asked to get ready for their transfer to Dandakaranya, they have not been removed? Sir, no society can develop only with some agriculturists. Every society must be a composite society. There should be some artisans and small traders as also some middle classes men along with the agriculturists in order to develop an integrated society. Therefore, that point also should be considered.

From the report we find that anybody migrating after 1st April, 1958 will not be eligible for relief and rehabilitation as displaced persons.

Even during the debate on the Demands relating to the Home Ministry it became apparent that even now large numbers of minorities are migrating from East Bengal. As long as the Government of India will not be able to settle up all their matters with the Government of Pakistan, the minority in East Bengal cannot feel secure there and there will always be pressure on the minorities of East Bengal to migrate to India and they will always be subjected to some tortures and disabilities. Therefore, it is a broader question connected with the policy of the Government vis-à-vis the Pakistan Government. If they can settle with the Pakistan Government, I can assure the House that the minorities will not migrate from there. But as long as the Indo-Pakistan relations continue like this, the minorities will not be secure there and they will be compelled to migrate. Therefore, this kind of closing of any privileges or opportunities for rehabilitation to them, I think, is an inhuman step which our Government should not take.

There are about 8 lakhs or 9 lakhs refugees in Calcutta, many of whom are not registered refugees. There is no plan or scheme for their rehabilitation. Some of them have settled in the squatters' colony, some or less, floating population. This is a big problem facing Calcutta. I think this Ministry,—and if this is beyond the scope of this Ministry, then the Government should take up this problem and do something for these refugees near about Calcutta. This is the problem of bigger Calcutta which is a national problem.

Then, in Sealdah there are a large number of squatters. Even though many of them do not strictly speaking, come under the category of refugees, I think Government can very well take them to Andamans for settlement. It is a disgrace for Government to keep these people where they

are, just in the heart of the town of Calcutta in the Sealdah station. Anybody who is coming to Calcutta, foreigner or otherwise, will see the miserable condition in which they live. So, at least for the sake of the question of national pride, they should be settled elsewhere soon. Then came the residuary problems of partially rehabilitated refugees, for whom no adequate plan has been chalked out.

I would mention only two more points before I conclude. Just like the head of the CPWD should be a technical man, an engineer, so also, the chief Controller of Printing and Stationery should also be a technical man, not an officer from administration who does not know anything about printing or stationery. In the earlier days, the Controller of Printing and Stationery was a technical man. Only since the last war, this arrangement has been changed. I hope the Minister will revert to the old arrangement and see that a technical man is appointed to the post of Chief Controller of Printing and Stationery.

Coming to the housing scheme, I find that they have been able to build only 690 houses under the plantation housing scheme whereas the total plantation labour is 13 lakhs. If this is an indication of our achievement in providing houses, then I think it is a matter where we should all feel ashamed.

With these words, I support the demands relating to this Ministry.

Shri P. S. Naskar: Mr. Deputy-Speaker, Sir, I am obliged to you for giving me a chance to intervene in this debate. I would restrict myself to the rehabilitation side. Dr. Ranen Sen made a very eloquent speech in which he made certain references to the rehabilitation of displaced persons in West Bengal. He also said that he was a member of the West

Bengal Assembly for the last ten years and that he has come to Lok Sabha only last year. I do not know anything about the performance of Dr. Sen in the West Bengal Assembly, but I am glad to hear that he is taking interest in the rehabilitation of displaced persons from East Bengal *vis-a-vis* the Dandakaranya scheme. I have collected statistics regarding questions asked by hon. Members about rehabilitation of refugees, specially on the eastern side, for the last three or four sessions, and I find from the list before me—I speak subject to correction that Dr. Ranen Sen has asked only one question, and that is about giving loans to some refugees in Manekta. I do not find any other question asked by Dr. Sen about the problem of rehabilitation during this period, even though he has stated today....

Dr. L. M. Singhvi: But there is no crotoppel against our privileges, whether or not we put any questions.

Shri P. S. Naskar: I am glad that he is taking interest in this subject. Dr. Sen said that he comes from Calcutta. I also come from Calcutta. So, I shall be glad to have his advice. I would like to have informal discussions with Dr. Sen on how to solve this problem. For the last one year, I did not have the honour of having his advice.

Dr. Sen mentioned about the squatters' colony and said that enough money is not being spent on that. For the information of the House, I would like to say that the Government of India have sanctioned so far as a sum of Rs. 176 lakhs for payment of compensation, acquisition of land and regularisation of squatters' colonies. During the first ten months of the last Budget year a sum of Rs. 73 lakhs Budget year a sum of Rs. 73 lakhs acquisition including the squatters' Colony.

It will thus be seen that the Government of India have freely been sanc-

[Shri P. S. Naskar].

tioning the schemes that were put up to the Government of India by the State Government.

Dr. Ranen Sen: Covering how many people?

Shri P. S. Naskar: About a few thousand people. I can assure the House that even now the money is being given by the Government as compensation for land acquisition for the eligible families declared as such by the competent authority. Dr. Sen also mentioned that appeal cases of rehabilitable families, grown up sons and daughters, are still lying there. But perhaps Dr. Sen does not know that we also sanctioned, are still sanctioning and shall sanction all the rehabilitable families that are in camps.

Then, Dr. Sen said that the Hero-bhanga and Kelleghai colonies are all flop. Perhaps Dr. Sen was not here when some of the hon. Members of his Party in this Lok Sabha pleaded not to send the DPs to Dandakaranya but to send them to Herobhanga and Kelleghai. These schemes were sanctioned and put up by the State Governments. We just got their financial sanction. I know that the State Government have done their best and are still doing their best. The DPs are going there. So, it is not a flop. At least I do not have that information.

Dr. Ranen Sen: Have you ever been to that place?

Shri P. S. Naskar: I know that area much more than you do.

Dr. L. M. Singhvi: There should be no direct conversation.

Shri P. S. Naskar: Dr. Sen spoke about deserters mentioning that they were moving in the streets of Calcutta. The policy of the Government is that we have informed the State Governments to let such deserters go to their original rehabilitation site and they

will be given fresh rehabilitation benefits as much as possible. But we cannot take them to Dandakaranya. As it is, there are ex-camp families still in West Bengal who have to be taken to Dandakaranya. On the one hand, Dr. Sen said, "Take these deserters to Dandakaranya" and on the other he did not approve of what is going on in Dandakaranya. I cannot understand what he meant by that.

So far as Dandakaranya is concerned, it started in 1959 and it had two purposes, namely, the rehabilitation of the DPs and the general development of the area with a special interest to the local population. The scheme envisages the development of agricultural land, communications, water supply and all the allied stuff. Dandakaranya we should realise. Dandakaranya is not an F. Had it been so, cent would have been and would have been that in Dandakaranya what one expects; water supply was not as one would expect; communications were not there. Difficulties were there. But the Dandakaranya Development Authority (DDA) is doing its best to develop the area all-round. All possible work has been done for the reclamation of the land and communications etc.

It is not a fact, as Dr. Sen and Shri Guha said, that villages are scattered all over the area and are miles apart. It is not so. We have got three zones and we call them, Paralkote, Umerkote and Malkangiri. In Paralkote zone we have a number of villages; in Umerkote also we have a number of villages, all in one place. It is not a fact that one village is miles apart from the others. We have built up roads. Now the idea is that the DPs should get a community life, a compact life. There are dispensaries, schools, hospitals etc. in some central localities.

We have built 117 primary schools there. That is not the last word. We have built two secondary schools and 22 adult schools. Again, that is not the last word.

Dr. Ranen Sen: You have set up only two secondary schools.

Shri P. S. Naskar: I say that 9000 students are there in all these schools. But I say this is not the last word. The whole thing started just a few years ago. We shall set up more schools, in fact, as many schools as are necessary, because we want that our children there should not go without education. That is the policy of the Government.

The same thing applies to the medical facilities also. We have built up dispensaries, and we have built up hospitals. Nobody should die there for want of treatment as far as possible. If any such case has happened, such a thing will definitely be looked into by the DDA, and any complaint received to the effect that anyone had died without treatment will be severely dealt with.

We have spent Rs. 15 crores for the DDA so far, and in the current budget we are spending about Rs. 3.59 crores. We are also giving Rs. 30 lakhs as rehabilitation loans to the displaced persons in Dandakaranya.

I can take the House into confidence and say this due to the emergency, we had a cut in all our plan programmes, to the extent of 33-1/3 per cent, but so far as the Dandakaranya project is concerned, the cut is not 33-1/3 per cent, but it is only 25 per cent. That shows the importance that Government give to this Dandakaranya scheme.

Shri A. C. Guha mentioned certain things about the Dandakaranya and about the resignation of Shri Sukumar Sen. We have not received any official resignation from Mr. Sukumar Sen. On the other hand, we are

proud of having such an able administrator like Mr. Sukumar Sen as the full-time chairman who is living in that area and looking after the interests of the displaced persons there. He has created a certain confidence amongst the displaced persons there. Perhaps, Shri A. C. Guha will remember that about three years back, that confidence was not there. As he has said, it might be due to the political propaganda by a particular section or a particular political party, but the displaced persons have now changed their minds because they have found that by just having some slogans and demonstrations they cannot get themselves rehabilitated. Thanks to the work of all the officers and Mr. Sukumar Sen as the head of the organisation, the displaced persons there are different persons. As an example, I might say this. This year, the crop was not very bright, all over the country that has been the position, and that has been due to the failure of rain. The displaced persons there thought that they would get certain grants or certain doles. But they have been categorically told by the DDA that no doles would be given to them, and they have appreciated that. The DDA has said that work centres or industrial centres will be opened, and they must earn their living. And industrial centres have been opened by the DDA. The displaced persons themselves said that they did not want doles but they wanted work, and they are coming forward to work in those centres. Recently, in a Calcutta newspaper, that is, a daily newspaper, a news item appeared saying how the displaced persons are going to the work centres and so on, and mind you, it was not a sponsored news item.

Now, I come back to Shri A. C. Guha's point; he said rightly that in the DDA, Mr. Sukumar Sen is doing good work. I do believe personally that the best propaganda for any work is the propaganda through actual work and not just through some slogans. The fact that there has not been a

single desertion from the Dandakaranya area till today shows that Dandakaranya is not what Dr. Ranen Sen had tried to paint it a little while ago. There are about 6500 families already there, and more will go this year. We have a target programme to have so many thousands of acres to be reclaimed, and so many thousands of families will go there, and the targets are being kept up. But the DDA has its own limitations in the sense that we cannot just take thousands of families every year. Money alone will not solve the problem; there are other difficulties also, and the DDA authority is doing its best to take as many as possible.

Two years back, nobody wanted to go to Dandakaranya.

Dr. Ranen Sen: I did not depict Dandakaranya as a hell. He is distorting what I said. I said there is enough scope for improvement. I made constructive suggestions.

Shri P. S. Naskar: I convey my thanks to Dr. Sen now that he is giving us suggestions.

Dr. Ranen Sen: He should have listened to my speech.

Shri P. S. Naskar: Sometime back, I think his party did not like Dandakaranya. Dr. Sen might have changed his view (*Interruption*). I wonder what he would have said in the West Bengal Assembly while he was a member there.

The residuary problem in West Bengal was discussed sometime back this year. We are making allotments according to our discussions and the scrutiny of the schemes that are forwarded by the West Bengal Government. In the budget, we have provided about Rs. 152 lakhs for the eastern region for grants in aid. Out of that, we allocated Rs. 104 lakhs to West Bengal. We are also giving loans and advances for DPs in the eastern region.

That amount is about Rs. 204 lakhs. Out of that, Rs. 179 lakhs is for West Bengal. This amount is excluding the Rs. 30 lakhs which is given to DPs as loans in Dandakaranya.

I can assure the House through you Sir, that all possible measures are being taken to solve the residuary problem not only in West Bengal but also in all other states in the eastern region. The department at the Centre is continuing and will not be closed till the residuary work—I do not call it a problem—is completed. I would like to deal with one or two little points because they are a very live issue for DPs from East Pakistan who are living in Delhi. I want to say a few words about the Kalkaji colony for DPs from East Pakistan. Three years ago, we decided to have a colony for East Pakistan refugees who are settled in Delhi and gainfully employed. For implementation of the scheme, a plot of land near Kalkaji was earmarked. Last year, we sanctioned Rs. 35 lakhs for development of this area. The work of development is in progress. The area will be about 218 acres and the plots will be about 1600. There was a question asked sometime back as to what would be the mode of payment. Government have decided that it will be 20 per cent cash at the beginning and the balance in 7 equal annual instalments. It will be a lease for 99 years.

I am glad to have had this opportunity you gave me to deal with certain matters relating to this Ministry. I shall not take any more time. I only assure the House that whatever comes, the residuary work will be completed before this Rehabilitation Department is wound up.

Mr. Deputy-Speaker: Shri Onkar Lal Berwa,

Shri U. M. Trivedi: I would make a request. The time taken by the Deputy Minister should not be counted in the time allotted for the debate.

Shri Hari Vishnu Kamath: Ministers Deputy or othehwise—should be separate. They are a class by themselves.

श्री श्रीकार लाल बैरवा (कोटा): उपाध्यक्ष महोदय, यह वर्क्स, हाउसिंग और रिहैबिलिटेशन का मुहकमा एक बहुत अच्छा मुहकमा है क्योंकि इसके द्वारा शरणार्थियों को बसाने का और सब के रहने का अच्छा काम होता है। खन्ना साहब ने विस्थापितों को बसा कर बहुत अच्छा काम किया है। और यह देश का सौभाग्य है कि बाहर से आए हुए लोगों को स्थान दिया गया। पहले पहल मैं वर्क्स के बारे में कुछ कहना चाहता हूँ।

हम अक्सर मुना करते हैं कि आप ठेकेदारी सिस्टम को समाप्त करना चाहते हैं। यह ठीक है। लेकिन जो आप डिपार्टमेंटल काम करवाते हैं, वह ठेकेदार के काम से भी ज्यादा महंगा पड़ता है। ठेकेदारी के अन्दर यही कमी है कि वह प्राफ़िट लेते हैं। लेकिन डिपार्टमेंटल काम करने में क्या होगा? बेशक यह होगा कि लेबर की अंटगंट हाजिरी बतलाई जायगी। फरजी बिल बतलाये जायेंगे। इंजीनियर, असिस्टेंट इंजीनियर और ओवरसीयर के बच्चों को खिलाने, लकड़ी फाड़ने, आटा पिसाने और दूसरे घर के काम लेने के लिए मजदूरों की काफ़ी सहाय्यता हो जायगी।

मैं यह सुझाव देना चाहता हूँ कि इंजीनियरिंग पढ़ कर जो ओवरसियर्स वगैरह आते हैं तो डायरेक्ट उनको किसी काम पर नहीं भेजना चाहिए बल्कि जैसे एक एल० एल० बी० प्रदे हुए नये वकील को जिस तरह से किसी तजुबंकार और पुराने वकील के पास ६ महीने ट्रेनिंग लेनी चाहिए उसी तरह से इंजीनियर हो, असिस्टेंट इंजीनियर हो और चाहे ओवरसियर हो सब को किसी ए क्लास ठेकेदार के साथ या किसी कम्पनी के साथ ६ महीने की ट्रेनिंग लेनी चाहिए। ट्रेनिंग न होने के कारण जो चीज़ सामने आती है उसका मैं एक उदाहरण देना चाहता हूँ। मैं भी ठेकेदारी

करता हूँ। एक असिस्टेंट साहब कहीं बाहर से तबदील होकर हमारे कोटा राजस्थान में आये। मैंने एक बिल बनवाया १५,००० रुपये का। उसमें एक रूफिंग का आइटम ६००० रुपये का था। शाम के वक्त मैं उन साहब को वर्क पर चौकिंग कराने के लिए ले गया। जिस रूफ पर वह खड़े होते हैं उसी पर खड़े होकर मुझ से पूछते हैं कि वैहयर इज दी रूफ? मैंने उनसे कहा कि श्रीमान्, आखिर आप खड़े किस पर हैं? छत पर ही तो आप खड़े हैं और मुझ से पूछ रहे हैं कि छत कहां है? छत पैरों के नीचे खड़ी है जिसके कि ऊपर आप खुद खड़े हुए हैं। अब आप स्वयं ही अन्दाज़ा लगा सकते हैं कि उन असिस्टेंट इंजीनियर साहब को इतना भी पता नहीं है कि छत कहां है? छत पर खड़े होकर पूछते हैं कि छत कहां है? इसलिए मेरा सुझाव है कि पहले उनको ट्रेनिंग देनी चाहिए क्योंकि कागज़ पर काम और हुआ करता है और साइट के प्लांस और हुआ करते हैं। खाली कागज़ पर प्लान बनाने भर से साइट पर वे काम ठीक तरह नहीं कर सकेंगे। इसलिए साइट पर के काम का भी उन्हें तजुर्बा होना चाहिए और इसके लिए जैसा कि मैंने कहा उनको पहले ट्रेनिंग दी जानी चाहिए।

इसी तरह से एक ओवरसीयर साहब पंजाब के इंजीनियरिंग कालिज से पास होकर गये। उन्होंने एक बिल को बनाने में चार दस्ते कागज़ खराब कर दिये जो पैमाइश की जाती है उसको कम लेना चाहिए ज्यादा नहीं होना चाहिए, इस तरह से उसने कई अड़गे लगा दिये। किस्सा मुस्तसर यह कि चार दस्ते कागज़ उन साहब ने बिल बनाने में बिगाड़ दिये लेकिन वह ८ दिन तक बिल ही नहीं बन पाया। इसलिए उनको साइट का प्रेक्टिकल एक्सपीरिएन्स जरूर होना चाहिए।

काम के लिए ठेकेदार टेंडर देते हैं लेकिन देखना यह चाहिए कि काम की क्वालिटी ठीक हो। आज हम देखते हैं कि काम की क्वालिटी गिर रही है। अभी हमने देखा कि एक छोटे से

[श्री श्रीकार लाल बेरवा]

धक्के के फलस्वरूप रिजर्व बैंक आफ इंडिया की इमारत त्रैक हो गयी। अब इस तरह से लाखों रुपये की इमारतें इस तरह से बनने के कुछ ही दिन बाद त्रैक हो जायें तो यह कितने अफसोस की बात है और इस तरह से रुपये पैसे का कितना नुकसान होता है। इसलिए इस बात को देखने की बड़ी जरूरत है कि काम की क्वालिटी अच्छी हो। प्लांस जितने बनें वे साइट्स को देख कर बनने चाहिए। अब जाहिर है कि दिल्ली का प्लान अगर कोटा में लगाया जायगा तो कैसे काम बनेगा? अब यहां तो इंटों की दीवारें उठती हैं वहां पत्थरों की दीवारें होती हैं। यहां पर तो चार इंच का पार्टिशन उठ सकता है लेकिन पत्थरों का चार इंच का पार्टिशन नहीं उठ सकता है। इसलिए यहां के एस्टिमेट के अंदर और वहां के एस्टिमेट के अंदर काफी अंतर होता है। यहां ९, ९ इंच की और ६, ६ इंच की दीवारें बनती हैं जब कि वहां सवा फुट और डेढ़ डेढ़ फुट की दीवारें बनती हैं इसलिए वहां कीमतें कम हो जाती हैं। इसलिए वहां के टैंडर की यहां के टैंडर से तुलना नहीं करनी चाहिए। वहां के एस्टिमेट की और यहां के एस्टिमेट की तुलना नहीं करनी चाहिए। यह नहीं समझ लेना चाहिए कि वहां चार हजार रुपया मंजूर हुआ है तो यहां भी उतना देने से काम बन जायगा।

अभी कुछ क्वार्टर्स हमारे यहां बनाये गये हैं। उस के अंदर क्या हुआ? ६०००० का तखमीना बना कर भेज दिया और कह दिया कि इतने में बनना चाहिए। अब चूकि इतने में बन नहीं सकते थे इसलिए उन्होंने कहा कि छज्जे हटा दो, वाटर पाइप हटा दो, रोड का जो बर्क था उसको पक्की सड़क बनवा कर मामूली सड़क बना दिया, जैसे तैसे करके मकान खड़े कर दिये। इसलिए मेरा कहना है कि एस्टिमेट रियल होना चाहिए और वह साइट को देख कर बनाया जाना चाहिए ताकि वह मुनासिब रुपयों के अंदर तखमीने के मुताबिक करीब करीब बन कर तैयार हो सके।

दूसरी बात मैं यह कहना चाहता हूं कि गवर्नमेंट सर्वेयर्स के लिए जो मकान बनाये जायें वह ठीक बनाये जायें। अब अंग्रेजों ने तो यह सरकारी मकान यह समझ कर बनाये थे कि उन्हें यहां से जाना ही है इसलिए जैसे तैसे करके ८ बाई ८ का कमरा बना दिया और एक ८ बाई ४ की रसोई बना दी। लेकिन आप लोगों को तो राज्य करना है। आप तो अपना शासन कायम रखना चाहते हैं इसलिए आपको टेम्पोरेरी टाइप के मकान न बना कर अच्छे मकान बनाने चाहिए। इसलिए मेरा कहना है कि उस नक्शे को कैंसिल करके नौकरों के लिए जो क्वार्टर्स बनाये जायें वे कम से कम तीन कमरे के जरूर होने चाहिए। उनमें बरामदा होना चाहिए, लेट्रिन होनी चाहिए और बाकायदा किचन होनी चाहिए। इस तरह के नक्शे के वे मकान होने चाहिए। जब एक मिनिस्टर १४ कमरे वाले मकान में रहता है तो मजदूर के लिए तीन कमरे का मकान तो जरूर ही होना चाहिए। उन मकानों का किराया ३०-३५ रुपये होता है जो कि बहुत ज्यादा है। गवर्नमेंट बतौर किराये के ७ रुपये या १४ रुपये देती है और किराया रखती है उनका ३० और ३५ रुपया। उनका किराया इतना ज्यादा नहीं होना चाहिए और वह कम होना चाहिए।

दूसरी बात मैं यह कहता हूं कि गांवों के अंदर ८० परसेंट आदमी रहते हैं और शहरों के अंदर २० परसेंट आदमी रहते हैं। जितना एस्टिमेट होता है वह सारा शहर में लगा दिया जाता है। ८० परसेंट पैसा २० परसेंट जनता के ऊपर लगा दिया जाता है और २० परसेंट पैसा ८० परसेंट जनता के वास्ते खर्चा जाना है। मेरा कहना है कि जिस तरह से शहरों के वास्ते मास्टर प्लांस तैयार किये जाते हैं, गांवों के लिए भी तैयार किये जाने चाहिए और उन प्लांस के मुताबिक गांवों की बस्तियां बसाई जानी चाहिए।

श्री यशपाल सिंह: किराया बढ़ना चाहिए। डिफेंस में रुपये की जरूरत है।

श्री श्रीकांश लाल बेरवा: मेरा कहना है कि जो बेशुमार पैसा विदेशी होटलों पर या आफिसों की शानदार इमारतों के बनने पर खर्च किया जाता है उसमें कुछ कटौती करके झुग्गी झोंपड़ी वालों के लिए मकान बनाने चाहिए। आपने इस काम के लिए जो रकम रखी है उसमें मैं देखता हूँ कि ५०,००० परिवार वालों के लिए आप ने ८,५२४ प्लाटों की योजना तैयार की है और ३,३१६ प्लाट्स आपने अभी तक दिये हैं। इस तरह झुग्गी झोंपड़ी वालों के लिए यह सोलह साल तक की समस्या हो जाती है। मैं चाहता हूँ कि सरकार इन की समस्या को शीघ्रातिशीघ्र हल करने के लिए कारगर कदम उठाये। जितनी भी गंदी बस्तियाँ हैं, मुझे आज खेद के साथ कहना पड़ता है कि न उन की सफाई की योजना है, न उन में लाइट की योजना है। इस और सरकार को तत्काल ध्यान देना चाहिए। यह बड़े अफसोस का मुकाम है कि इतने बड़े शहर में जहाँ कि नित्य ही विदेशी मेहमान और अन्य बड़े बड़े लोग आते रहते हैं वहाँ इस तरह की गंदी बस्तियाँ मौजूद हों। लेकिन होता यह है कि उन विदेशी मेहमानों को उधर गंदी बस्तियों की तरफ बिल्कुल नहीं ले जाया जाता है और उनको नई दिल्ली की शानदार पक्की सड़कों पर ही घुमाया जाता है। अगर उनको इन गंदी बस्तियों में घुमाया जाय तो वह वास्तव में देश की असली हालत जान सकेंगे कि यह देश कितना गरीब है।

यहाँ दिल्ली में किंग्सवे कैम्प में विस्थापित आकर बसे। आपने उनको वहाँ आते ही कुछ को तो बैरकों में जगह दे दी तो कुछ के लिए टेंट बना दिये और उनमें आकर वह बस गये। आपने वायदा किया कि भाई यह हम तुम लोगों को आरज़ी जगह दे रहे हैं बाद को हम तुम्हें दूसरी पक्की जगह दे देंगे। लेकिन क्या हुआ? क्लेम बौंड्स मिल गये। अब यह कहा गया कि जब हम

आप को जगह एलौट करेंगे तब आप उन को दे देना। हम उनको भरती कर लेंगे। आप ने उन का जगह बता दी और टेंट वाले अपने क्लेम बौंड देकर नई जगहों पर रहने लगे। लेकिन जो लोग बैरकों में रह रहे हैं उन्होंने इस वास्ते अपना क्लेम बौंड नहीं दिया कि जब हमें दूसरी जगह कहीं बतलाओगे तो हम उसमें जाने पर दे देंगे लेकिन आपने अब कम्पलसरी एलौटमेंट करने की सोच ली है। अब दिल्ली के आदमी को अगर आप मद्रास, बम्बई या और कहीं बाहर दूर जाकर एलाटमेंट कर दें तो वह अपनी सविस आदि छोड़ कर कैसे जायगा? अगर इस तरह का कहीं आपने एलाटमेंट किया है तो उसे कैंपिल किया जाना चाहिए। उनके जो क्लेम बौंड हैं उनको रद्दी न किया जाय। इस तरह से क्लेम निकाल लेते हैं कि यह क्लेम बौंड रद्दी समझे जायेंगे। इसलिए मेरा निवेदन है कि उन बौंडों को रद्दी न समझा जाय।

एक बात मुझे और कहनी थी और वह यह कि आपने बड़ी हिम्मतके साथ बड़े धैर्य के साथ मिनिस्ट्रों के बिजली और पानी के होने वाले भारी खर्च को बतलाया। बिजली पानी की मद में उनका मासिक खर्चा आप ने ५००, ७००, ४००, २०० और ३०० रुपये का बताया। यह बड़ी हिम्मत की है और इसके लिए मैं आप को धन्यवाद देता हूँ। होता यह है कि नल बिजली के अन्दर डबल फायदा होता है। तनखावा चाहे आप और बढ़ा दें, कोई एतराज नहीं है। पब्लिक को यह तो पता चल सकता है कि ढाई हजार इनको मिलता है। लेकिन नल बिजली का अंधा हिसाब है। अगर पांच सौ हुआ तो एक महीने के अन्दर डेढ़ सौ रुपये की लकड़ी बच जाती है। हीटर वगैरह सब बेदर्री से जलाये जाते हैं। छः सौ गवर्नमेंट का नुकसान हुआ। जो लकड़ी जलनी थी, वह भी नहीं जली। साल भर की साग सब्जियाँ पानी जोकि फ्री होता है, उसकी सहायता से वे पैदा कर लेते हैं। मेरा सुझाव है कि नल बिजली का खर्च बिल्कुल बन्द कर दिया जाना चाहिये और तनखावा अगर आप चाहें तो बढ़ा सकते हैं।

[श्री श्रींकार लाल बेरवा]

अब मैं कोटा राजस्थान के बारे में एक बात कहना चाहता हूँ। वहाँ पर कुछ विस्थापित बस्तियाँ बसाई गई हैं। वहाँ न सड़कों का इंतजाम है, न लाइट का और न ही नालियों का। आपने उन बिल्डिंग्स की रिपेयर वगैरह सब बन्द कर दी हैं। अगर उनकी तीन साल तक रिपेयर न की गई तो वे ज़मीन पर आ गिरेंगी। रिपेयरज को, मेंटेनेंस को आप को बन्द नहीं करना चाहिये। अगर हर साल मकान की रिपेयर होती रहे तो मकान की ज़िन्दगी बढ़ जाती है, वह नया बन जाता है, उसकी उम्र बढ़ जाती है। मेरा सलाह है कि मेंटेनेंस वर्क को खत्म नहीं किया जाना चाहिये।

अन्त में मैं यही कहना चाहूँगा :

आज़ादी आई नेताओं के घर में गरीब सब गरीब हुए। जिन की है मिनिस्ट्रों से मुहब्बत वे सारे माला माल हुए॥ झुगी झोंपड़ियों की हालत देखो रोजाना गिराई जाती हैं। अफसोस है इस आज़ादी में इनको न बनाई जाती है॥ कई चेचक की बीमारी से मरे और कई के बच्चा पैदा होता है। लेकिन खन्ना साहब झोंपड़ियों को गिराने में तनिक दर्द न होता है॥ इसी तरह पिछले हफ्ते कई मौतें देखने में आई हैं। पड़े हुए खुले आसमान में वे दे रहे कांग्रेस को दुहाई हैं॥ दिल्ली की गंदी बस्ती देखो जिन नरक कुंड नज़र आता है। आज़ादी आई या बरबादी यह बच्चा बच्चा गाता है॥ अगर आज़ादी का नारा देते हो तो पहले इन्हें आबाद करो। छोड़ मुहब्बत बंगलों से

झोंपड़ियों की तरफ ध्यान धरो॥ गरीबों के बच्चे देखो टेंटों में पढ़ाये जाते हैं। मिनिस्ट्रों के बच्चे देखो पढ़ने के लिए अमरीका जाते हैं॥ मैं नम्र निवेदन करता हूँ कि विदेशी होटल व बूचड खाने बन्द करो। अगर चाहते हो आज़ादी तो स्कूलों की तरफ ध्यान धरो॥

श्री मोहन चरण (पीलीभीत): उपाध्यक्ष महादय, हमारे सामने ७८ करोड़ रुपये की डिमांड पेश है। इस मंत्रालय का पहले जो नाम था, वह वर्क्स, हाउसिंग एंड सप्लाय था। अब इस का नाम बदल कर वर्क्स, हाउसिंग एंड रिहैबिलिटेशन रख दिया गया।

चूँकि मेरे पास थोड़ा समय है और यह एक महत्वपूर्ण विभाग है इसलिए मैं खास खास बातें ही कहना चाहूँगा। वर्क्स के मुताल्लिक पिछले सालों से मैं बोलता आ रहा हूँ। आज मैं अपनी मोर से कुछ न कह कर एक लैटर जोकि बिल्डिंग में एक जूनियर इंजीनियर ने लिखा है २५ अगस्त, १९६२ को, उसको पढ़ कर आपके सामने रखना चाहता हूँ। उसमें उन्होंने कहा है :—

"Judging by the widespread corruption prevalent in the department, the Public Works Department (PWD), of the Andhra Government, has earned the odium of being known as Plunder Without Detection Department."

As one in intimate touch with this department, I can vouch for the devious ways in which officials from the engineer down to the overseer spin money from unscrupulous contractors.

What is popularly called the "percentage system" has fouled the atmosphere of the department.

From the time of inviting tenders till their acceptance and the final payment of the contractor's bills the itching palms of officials are constantly greased—contractors paying as much as 40 per cent of their bills.

Of course, the wily contractors make good this loss by defective construction, cheap material and cheaper labour. One has only to inspect any of the public works projects completed to verify the truth of my assertion."

ये हैदराबाद के असिस्टेंट इंजीनियर हैं। मैं भी आज के अखबार में खबर छपी है कि सरकारी अधिकारियों में भ्रष्टाचार बढ़ा है। छोटे लोगों को छोड़ कर २२ इंजीनियरों का जो बड़े बड़े इंजीनियर हैं, उस में जिक्र है। इस तरह का जो भ्रष्टाचार है, इसको दूर करने का कोई प्रयत्न नहीं किया गया है और न ही कोई सक्रिय कदम इस दिशा में उठाया गया है। इस विभाग के दो मंत्रीगण पहले रह चुके हैं और अब खन्ना साहब तीसरे मंत्री हैं, जो इस डिपार्टमेंट में तशरीफ लाये हैं। उनके मुतालिक अच्छी भावनाये इस हाउस में प्रकट की गई हैं। मैं चाहता हूँ कि वह इस कुर्रप्शन को दूर करने की दिशा में सक्रिय कदम उठावें।

पी० डब्ल्यू० डी० में दुहरा काम होता है। एक सेंटर में पी० डब्ल्यू० डी० है और दूसरी सूबों में काम करती हैं। जो ग्रांट्स हमारे सामने पेश की गई हैं, उन में बताया गया है कि कुछ काम सी० पी० डब्ल्यू० डी० से हटा लिया गया है। मिसाल के तौर पर जो फूड विंग था, वह आज की तारीख से इस मिनिस्ट्री से हट जायेगा। इसी तरह से पी० एंड टी० का जो काम था, वह पी० एंड टी० में पहुँच जायेगा। ये दोनों जो काम थे, ये हट कर अपने अपने डिपार्टमेंट्स में चले जायेंगे। फूड विंग फूड डिपार्टमेंट के अंडर चला जायेगा और पी० एंड टी० पी० एंड टी० डिपार्टमेंट के अंडर चला जायेगा। इस तरह से दुहरा काम करने की कोशिश की जा रही है। अगर ऐसा सोचा जाता

है कि एफिशिएंसी काम नहीं आप कर सकते हैं, तो इस विभाग को आप तोड़ें और जो इस विभाग की एक्टिविटीज हैं, वे दूसरे विभागों में बांट दी जायें। आज आर्मी वाले अपना काम आप करते हैं, रेलवे वाले जो कंस्ट्रक्शन का काम है, वे आप करते हैं। इसी तरह से जो डिपार्टमेंट्स हैं, वे अपना काम आप कर सकते हैं। अगर आप ऐसा नहीं कर सकते हैं तो फिर आप इस डिपार्टमेंट को रिऑर्गनाइज कीजिये अच्छी तरह से। सभी सूबों में भी इसी तरह से काम का बटवारा हो सकता है और हर विभाग में पी० डब्ल्यू० डी० विभाग कायम किया जा सकता है। अगर इस मुझाव को मान लिया जाता है तो केन्द्र में एक इंजीनियरिंग संस्था की स्थापना की जा सकती है जो रिसर्व का काम कर सकती है, एडवाइजरी बाडी का काम कर सकती है, प्रशिक्षण कार्य में सहायता दे और सारे काम को कोऑर्डिनेट करे, एडमिनिस्ट्रेटिव सैट अप तैयार करे। अगर इस प्रस्ताव को नहीं माना जाता है तो इसका रिऑरियंटेशन होना चाहिये। मेरा खयाल है कि जितनी पब्लिक वर्क्स की एक्टिविटीज हैं, वे नेशनलाइज कर दी जानी चाहियें। जितनी भी बिल्डिंग एक्टिविटीज हैं या कंस्ट्रक्शन एक्टिविटीज हैं, सब को नेशनलाइज कर दिया जाना चाहिये और नये ढंग से काम किया जाना चाहिये। म्यूनिसिपैलिटीज का काम, जिला बोर्डों का काम और ब्लाक स्तर पर जो काम होता है, उसका भी इस में सम्मिलित कर लिया जाना चाहिये। पिरामिड की तरह से इसको संगठित किया जाये। ऊपर एक एडमिनिस्ट्रेटिव हैड हो, नीचे घटते घटते गांव के स्तर तक काम हो। यदि ऐसा किया जाता है तो कुर्रप्शन दूर हो सकती है और एक नई विचारधारा का उदय हो सकता है। यह जो मिक्साड शैली है काम करने की, इससे बराबर काम में खराबी पैदा होगी और सुधार होने की कोई आशा नहीं की जा सकती है।

जिस तरह से रेलवे में सलाहकार समिति है, जिस तरह से पी० एंड टी० में सलाहकार समिति है, उसी तरह से बक्स में भी सलाहकार

समिति की स्थापना की जानी चाहिये। केन्द्रीय स्तर पर, मूबों के स्तरों पर, जिले के स्तर पर, ब्लाक के स्तर पर इन समितियों की स्थापना होनी चाहिये। कामों के सम्बन्ध में इनको सलाह देने का अधिकार होना चाहिये।

मेरा यह भी सुझाव है कि विजिलेंस सैल की स्थापना की जानी चाहिये। अब भी विजिलेंस का काम होता है। लेकिन टैक्नीकल एक्सपर्ट्स न होने के कारण काम अच्छा नहीं हो रहा प्रतीत होता है। अगर विजिलेंस सैल इस तरह के बनाये जाते हैं तो मेरा सुझाव है कि ये मूब के स्तर पर और जिले के स्तर पर भी बनाये जायें ताकि काम अच्छा हो सके।

आप के यहां एक सैम्पल सर्वे डिपार्टमेंट भी होना चाहिये। अगर कोई काम होने वाला हो तो वह डिपार्टमेंट देखेगा कि कितना मसाला लगेगा, कितना सामान लगेगा और ज्यों ज्यों काम प्रोग्रेस करेगा वह इस पर बाच रखेगा और देखेगा कि मसाला जो लग रहा है, वह ठीक लग रहा है या नहीं लग रहा है

जो मैटीरियल लग रहा है वह स्पेसिफिकेशन के मुताबिक लग रहा है या नहीं लग रहा है। अगर न लग रहा हो तो उसका इलाज किया जा सकता है और देखा जा सकता है कि ठीक किस्म का मैटीरियल लगे।

ठेकेदारी प्रथा के सम्बन्ध में कुछ माननीय सदस्यों ने कहा है। मैं चाहता हूं कि इस प्रथा को समाप्त कर दिया जाये और सारा काम डिपार्टमेंट अपने हाथ में ले। अगर ऐसा नहीं हो सकता है तो कंस्ट्रक्शन सोसाइटीज बनें पब्लिक सेक्टर में तथा प्राइवेट सेक्टर में भी। ये कंस्ट्रक्शन सोसाइटीज

Mr. Deputy-Speaker: The hon. Member may continue his speech on Wednesday.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 3, 1963/Chaitra 13, 1885 (Saka).